Office of Directorate General of Foreign Trade
New Delhi -0

Para 4.7 Decision

Minutes of the Norms Committee – 3 Meeting No. 5/82-ALC4/2019 dated 02.08.2019 for considering the cases/issues under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy, 2015-20 pertaining to Chemical and Allied products falling under Chapter 29 and 30, held under the Chairmanship of Shri Satyan Sharda, Addl. DGFT in Room No.11, Udyog Bhawan, New Delhi.

Following members were present:-

(i) Shri Nirmal Kumar, Dy. Director General of Foreign Trade
(ii) Shri Ajay Kumar, Assistant Director
(iii) Consultant, Technical Expert Pharmaceuticals
(iv) Consultant, Technical Expert Chemicals

MEETING NUMBER : 5/82-ALC4/2019 **MEETING DATE** : 02.08.2019

1	**Case No.:6/16/82-ALC4/2012**	Party Name:STELLENCE PHARMSCIENCE PVT LTD	Meet No/Date:5/82-ALC4/2019 02.08.2019	**Status: Approved**
	HQ File :01/82/050/00442/AM13/	RLA File :07/24/040/00062/AM13/	Lic.No/Date:0710088213 16.05.2012	

Decision: The Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
7-DEHYDROCHOLESTROL	1 kg	1	CHOLEST-5-EN-3-OL(KID)	2.01 kg

RA concerned may take further necessary action as per above decision of NC.

2	**Case No.:27/21/82-ALC4/2012**	Party Name:STELLENCE PHARMSCIENCE PVT LTD	Meet No/Date:5/82-ALC4/2019 02.08.2019	**Status: Approved**
	HQ File :01/82/050/00657/AM13/	RLA File :07/24/040/00183/AM13/	Lic.No/Date:0710089972 31.07.2012	

Decision: The Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
4 CHLORO 4 FLOURO BUTYROPHENONE	1 kg	1	FLOUROBENZENE	2.20 kg

RA concerned may take further necessary action as per above decision of NC.

3	**Case No.:19/7/82-ALC4/2014**	Party Name:COVALENT LABORATORIES PRIVATE LIMITED	Meet No/Date:5/82-ALC4/2019 02.08.2019	**Status: Approved**
	HQ File :01/82/050/00663/AM15/	RLA File :09/24/040/00325/AM13/	Lic.No/Date:0910056083 21.05.2013	

Decision: The Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
CEFPODOXIME PROXETIL	1 kg	1	7 Amino Cephalosporonic Acid (7 ACA)	0.8378 kg
		2	2- Mercapto- Benzothiazol- 2- Aminothiazole- 4yl- Methoxyimino Acetate (MAEM)	0.8378 kg
		3	Alpha-Chloroethyl Isopropyl Carbonate (CEIPC)	0.550 kg
		4	1,1,3,3, - tetramethyl Guanidine (TMG)	0.223 kg
		5	Methanol	1.51 kg
		6	Methylene Chloride	2.32 kg
		7	Acetone	2.50 kg
		8	Tetra Hydro Furan	1.56 kg
		9	Sodium Iodide	0.28 kg
		10	Activated Carbon	0.100 kg

RA concerned may take further necessary action as per above decision of NC.

4	**Case No.:34/5/82-ALC4/2015**	Party Name:ASCENT FINECHEM PVT. LTD.,	Meet No/Date:5/82-ALC4/2019 02.08.2019	**Status: Approved**
	HQ File :01/82/050/00174/AM16/	RLA File :08/24/040/00397/AM15/	Lic.No/Date:0810134800 13.03.2015	

Decision: The Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
RASPBERRY KETONE/ 4-(4-HYDROXYPHYENYL) BUTANE - 2 - ONE WHITE CRYSTALLINE POWDER	1 kg	1	p-HYDROXY BENZALDEHYDE LIGHT YELLOW CRYSTALLINE POWDER	1.69 kg
		2	ACETONE COLORLESS LIQUID	0.802 kg
		3	G2PAC ASSEMBLY 700 LITER / 250 KGS 35 inch x 35 inch x 35 inch polypropylene woven fabric bags 700 LITER / 250 KGS 35 inch x 35 inch x 35 inch polyprpelene woven fabric bags	Net to Net with accountability

RA concerned may take further necessary action as per above decision of NC.

5	**Case No.:137/14/82-ALC4/2015**	Party Name:HPL ADDITIVES LIMITED(FORMERLY KNOWN HIGH POLYMER	Meet No/Date:5/82-ALC4/2019 02.08.2019	**Status: Approved**
	HQ File :01/82/050/01273/AM16/	RLA File :05/23/040/00275/AM16/	Lic.No/Date:0510395972 19.10.2015	

Decision: The Committee considered the cases as per agenda and in the light of earlier decision taken in meeting no. 3/82-ALC4/2019 dated 05.07.2019, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Import items	Qty.
Azodicarbonamide	1 kg	Hydrazine Hydrate(100%)	0.548 kg
		Technical Grade Urea	1.316 kg

RA may take appropriate action as per the decision of Norms Committee.

6	**Case No.:75/1/82-ALC1/2016**	Party Name:BLISS GVS PHARMA LTD.	Meet No/Date:5/82-ALC4/2019 02.08.2019	**Status: Approved**
	HQ File :01/82/050/01849/AM16/	RLA File :03/94/040/00948/AM16/	Lic.No/Date:0310802382 09.02.2016	

Decision: The Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
RECTICIN-100 Suppositories Net Content of import item used -* Indomethacin BP 49.02 Kgs	490200 Number	1	Indomethacin BP	50.000 kg
INDOMETACINA 100mg Suppositories Net Content of import item used - * Indomethacin BP 49.02 Kgs	490200 Number	1	Indomethacin BP	50.000 kg
GMETH Suppositories Net Content of import item used - * Indomethacin BP 49.02 Kgs	49200 Number	1	Indomethacin BP	50.000 kg
Indogen S Suppositories Net Content of import item used - * Indomethacin BP 49.02 Kgs	490200 Number	1	Indomethacin BP	50.000 kg

RA concerned may take further necessary action as per above decision of NC.

7	**Case No.:42/7/82-ALC4/2016**	Party Name:ALEMBIC PHARMACEUTICALS LTD	Meet No/Date:5/82-ALC4/2019 02.08.2019	**Status: Approved**
	HQ File :01/82/050/00216/AM17/	RLA File :34/24/040/00325/AM16/	Lic.No/Date:3410042036 07.04.2016	

Decision: The Committee considered the cases as per agenda in the presence of technical experts and it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export Product

1. IRBESARTAN AND HYDROCHLOROTHIAZIDE 150/12.5 MG TAB. (Irbesartan HCTZ 150/12.5mg)
   (Net content of active ingredients = 673.44 kgs)
2. IRBESARTAN AND HYDROCHLOROTHIAZIDE 300/12.5 MG Tab. (Irbesartan HCTZ 300/12.5 mg)
   (Net content of active ingredients = 4183.20 kgs)
3. IRBESARTAN AND HYDROCHLOROTHIAZIDE 300/25 MG TAB. (Irbesartan HCTZ 30/25 mg)
   (Net content of active ingredients = 1530.40 kgs)

Sl. No.	Import Items	For export of 1 Number of Tablet (Qty. in mg)		
		150 / 12.5 mg	300 / 12.5 mg	300 / 25.0 mg
1	Irbesartan Ph. Eur. (CEP Grade)	153.00	306.00	306.00
2	Lactose Monohydrate (Granulac - 200)	105.90	211.80	211.80
3	Croscarmellose Sodium (Ac Di Sol)	12.00	24.00	24.00
4	Hydrochlorothiazide	12.75	12.75	25.50
5	Lactose Monohydrate (Granulac - 200)	5.00	10.00	10.00
6	Croscarmellose Sodium (Granulac - 200)	Not matching with MBF	Not matching with MBF	Not matching with MBF
7	Magnesium Stearate	2.25	4.50	4.50

RA may take appropriate action as per the decision of Norms Committee.

8	**Case No.:382/4/82-ALC4/2017**	Party Name:ELPPE CHEMICALS PRIVATE LIMITED	Meet No/Date:5/82-ALC4/2019 02.08.2019	**Status: Deferred**
	HQ File :01/82/050/00390/AM18/	RLA File :03/94/040/00036/AM18/	Lic.No/Date:0310812684 24.04.2017	Defer Date

Decision: Deferred for comments of TE.

9	**Case No.:220/1/82-ALC4/2019**	Party Name:AETHER INDUSTRIES LIMITED	Meet No/Date:5/82-ALC4/2019 02.08.2019	**Status: Deferred**
	HQ File :01/82/050/02615/AM19/	RLA File :52/24/040/00097/AM19/	Lic.No/Date:5210043009 25.03.2019	Defer Date

Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization from RLA, Surat.

10	**Case No.:222/1/82-ALC4/2019**	Party Name:ANLON HEALTHCARE PRIVATELIMITED	Meet No/Date:5/82-ALC4/2019 02.08.2019	**Status: Deferred**
	HQ File :01/82/050/02617/AM19/	RLA File :24/24/040/00062/AM19/	Lic.No/Date:2410042706 25.03.2019	Defer Date
	Decision: Deferred for comments of TE.			

11	**Case No.:223/1/82-ALC4/2019**	Party Name:ANLON HEALTHCARE PRIVATELIMITED	Meet No/Date:5/82-ALC4/2019 02.08.2019	**Status: Deferred**
	HQ File :01/82/050/02618/AM19/	RLA File :24/24/040/00063/AM19/	Lic.No/Date:2410042707 25.03.2019	Defer Date
	Decision: Deferred for comments of TE.			

12	**Case No.:219/1/82-ALC4/2019**	Party Name:GLENMARK PHARMACEUTICALS LTD.,	Meet No/Date:5/82-ALC4/2019 02.08.2019	**Status: Approved**
	HQ File :01/82/050/02614/AM19/	RLA File :03/94/040/01122/AM19/	Lic.No/Date:0310827889 26.03.2019	

Decision: The Committee considered case as per agenda in the presence of technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Qty.	Sl. No.	Import items	Qty.
Indomethacin Capsule USP 25mg (Per Pack 100 Tabs.) (Net wt. of Indomethacin USP is 125.000 Kgs)	1 No.	1	Indomethacin USP	25.50 mg/25 mg capsule
Indomethacin Capsule USP 25mg (Per Pack 1000 Tabs.) (Net wt. of Indomethacin USP is 500.000 Kgs)	1 No.	1	Indomethacin USP	25.50 mg/25 mg capsule
Indomethacin Capsule USP 50mg (Per Pack 100 Tabs.) (Net wt. of Indomethacin USP is 35.000 Kgs)	1 No.	1	Indomethacin USP	51.00 mg/50 mg capsule
Indomethacin Capsule USP 50mg (Per Pack 500 Tabs.) (Net wt. of Indomethacin USP is 400.000 Kgs)	1 No.	1	Indomethacin USP	51.00 mg/50 mg capsule

RA concerned may take further necessary action as per above decision of NC.

13	**Case No.:224/1/82-ALC4/2019**	Party Name:SAINOR LABORATORIES PVT LTD	Meet No/Date:5/82-ALC4/2019 02.08.2019	**Status: Deferred**
	HQ File :01/82/050/02619/AM19/	RLA File :09/24/040/00647/AM19/	Lic.No/Date:0910067319 26.03.2019	Defer Date
	Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization from RLA, Hyderabad.			

14	**Case No.:225/1/82-ALC4/2019**	Party Name:SAINOR LABORATORIES PVT LTD	Meet No/Date:5/82-ALC4/2019 02.08.2019	**Status: Deferred**
	HQ File :01/82/050/02620/AM19/	RLA File :09/24/040/00646/AM19/	Lic.No/Date:0910067320 26.03.2019	Defer Date
	Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization from RLA, Hyderabad.			

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Case No.:226/1/82-ALC4/2019	Party Name:BRAWN BIOTECH LTD.	Meet No/Date:5/82-ALC4/2019 02.08.2019	**Status: Approved**
HQ File :01/82/050/02621/AM19/	RLA File :05/23/040/00567/AM19/	Lic.No/Date:0510410051 26.03.2019	

Decision: The Committee considered case as per agenda in the presence of technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Qty.	Sl. No.	Import items	Qty.
AZITHROMYCIN CAPSULE USP 250 MG (HARD GELATIN CAPSULES CONTAINING WHITE GRANULAR POWDER)	1 Number	1	AZITHROMYCIN DIHYDRATE USP (WHITE OR ALMOST WHITE POWDER)	267.256 mg / 250 mg capsule
AZITHROMYCIN CAPSULE USP 500 MG (HARD GELATIN CAPSULES CONTAINING WHITE GRANULAR POWDER)	1 Number	2	AZITHROMYCIN DIHYDRATE USP (WHITE OR ALMOST WHITE POWDER)	534.512 mg / 500 mg capsule
AZITHROMYCIN SYRUP 200 MG/5 ML - 30 ML (PINKISH WHITE GRANULAR POWDER FORMING PINK COLOURED SUSPENSION ON RECONSTITUTION)	1 Number	3	AZITHROMYCIN DIHYDRATE USP (WHITE OR ALMOST WHITE POWDER)	1320.56 mg / 30 ml bottle

RA concerned may take further necessary action as per above decision of NC.

16	**Case No.:227/1/82-ALC4/2019**	Party Name:GULBRANDSEN CHEMICALS PVT LTD	Meet No/Date:5/82-ALC4/2019 02.08.2019	**Status: Deferred**
	HQ File :01/82/050/02622/AM19/	RLA File :34/24/040/00392/AM19/	Lic.No/Date:3410044999 26.03.2019	Defer Date
	Decision: The Committee considered the case as per agenda in the presence of technical experts and it was decided to call for following information: (i) Complete 4E with all technical detail s, molecular weight and stoichiometric balance etc. (ii) Generic name of the export product.			

17	**Case No.:228/1/82-ALC4/2019**	Party Name:SPC LIFE SCIENCES PVT. LTD.	Meet No/Date:5/82-ALC4/2019 02.08.2019	**Status: Approved**
	HQ File :01/82/050/02623/AM19/	RLA File :34/24/040/00331/AM19/	Lic.No/Date:3410045001 26.03.2019	

Decision: The Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
3-DI METHYL AMINO PROPYL CHLORIDE HYDROCHLORIDE 65% SOLUTION	1 kg	1	1-BROMO-3-CHLOROPROPANE	0.72 kg

RA concerned may take further necessary action as per above decision of NC.

18	**Case No.:243/1/82-ALC4/2019**	Party Name:CHEMCON SPECIALITY CHEMICALS PVT LTD	Meet No/Date:5/82-ALC4/2019 02.08.2019	**Status: Approved**
	HQ File :01/82/050/00149/AM20/	RLA File :34/24/040/00391/AM19/	Lic.No/Date:3410045000 26.03.2019	

Decision: The Committee considered case as per agenda and as per earlier decision taken by NC in its 13/82-ALC4/2018 meeting dated 14.01.2019, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Qty.	Sl. No.	Import items	Qty.
CHLOROMETHYL ISOPROPYL CARBONATE (CMIC)	1 kg	1	METHYL CHLOROFORMATE(MCF)	0.943 kg

RA concerned may take further necessary action as per above decision of NC

19	**Case No.:230/1/82-ALC4/2019**	Party Name:J.B. CHEMICALS & PHARMACEUTICALS LIMITED	Meet No/Date:5/82-ALC4/2019 02.08.2019	**Status: Approved**
	HQ File :01/82/050/02625/AM19/	RLA File :03/94/040/01077/AM19/	Lic.No/Date:0310827966 28.03.2019	

Decision: The Committee considered the cases as per agenda in the presence of technical experts and it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export Product

1. OXYBUTYNIN CHLORIDE EXTENDED RELEASE TAB. USP 5 MG. Each tablet contains (i) Oxybutynin Chloride USP- 5 mg
(ii) Eastman (TM Cellulose Acetate (CA 398-10NF/EP)- 38.88 mg (iii) Sentry Polyox WSR N80 FP NF- 80.52 mg (iv) Sentry Polyox WSR 303 NF- 41.10 mg. Net content (i) 13.333 Kgs (ii) 103.681 Kgs (iii) 214.723 Kgs (iv) 109.601 Kgs.

2. OXYBUTYNIN CHLORIDE EXTENDED RELEASE TAB. USP 10 MG. Each tablet contains (i) Oxybutynin Chloride USP- 10 mg
(ii) Eastman (TM Cellulose Acetate (CA 398-10NF/EP)- 38.88 mg (iii) Sentry Polyox WSR N80 FP NF- 80.77 mg (iv) Sentry Polyox WSR 303 NF- 41.10 mg. Net content (i) 57.50 Kgs (ii) 223.56 Kgs (iii) 464.428 Kgs (iv) 236.325 Kgs.

3. OXYBUTYNIN CHLORIDE EXTENDED RELEASE TAB. USP 15 MG. Each tablet contains (i) Oxybutynin Chloride USP - 15 mg
(ii) Eastman (TM Cellulose Acetate (CA 398-10NF/EP)- 38.88 mg (iii) Sentry Polyox WSR N80 FP NF- 81.02 mg (iv) Sentry Polyox WSR 303 NF- 41.10 mg. Net content (i) 33.335 Kgs (ii) 86.403 Kgs (iii) 180.051 Kgs (iv) 91.337 Kgs.

Sl. No.	Import Items	For export of 1 Number of Tablet		
		5 mg	10 mg	15 mg
1	OXYBUTYNIN CHLORIDE USP	5.10 mg	10.20 mg	15.30 mg
2	EASTMAN (TM) CELLULOSE ACETATE (CA 398-10NF/EP)	32.40 mg	32.40 mg	32.40 mg
3	SENTRY POLYOX WSR N80 FP NF	80.52 mg	80.77 mg	81.02 mg
4	SENTRY POLYOX WSR 303 NF	41.10 mg	41.10 mg	41.10 mg

RA may take appropriate action as per the decision of Norms Committee.

20	**Case No.:231/1/82-ALC4/2019**	Party Name:INCHEM LABORATORIES PRIVATE LIMITED	Meet No/Date:5/82-ALC4/2019 02.08.2019	**Status: Approved**
	HQ File :01/82/050/02626/AM19/	RLA File :09/24/040/00639/AM19/	Lic.No/Date:0910067335 28.03.2019	

Decision: The Committee considered the cases as per agenda and in the light of earlier decision taken in meeting no. 1/82-ALC4/2019 dated 03.06.2019, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export Product	Qty.	Sl. No.	Import items	Qty.
Ractopamine hcl	1 kg	1	Amino acetonitrile hcl	0.85 kg
		2	4 - (4 - Hydroxy phenyl) - 2 -butanone	0.70 kg

RA may take appropriate action as per the decision of Norms Committee.

21	**Case No.:232/1/82-ALC4/2019**	Party Name:NAVIN FLUORINE INTERNATIONAL LIMITED	Meet No/Date:5/82-ALC4/2019 02.08.2019	**Status: Approved**
	HQ File :01/82/050/02627/AM19/	RLA File :03/95/040/01210/AM19/	Lic.No/Date:0310827981 28.03.2019	

Decision: The Committee considered the cases as per agenda and in the light of earlier decision taken in meeting no. 5/82-ALC4/2018 dated 25.07.2018, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
Refrigerant Gas HFO 1234yf (2,3,3,3 Tetra Fluoro Prop-l-ene)	1 kg	1	Hexa Fluoro Propylene	1.60 kg

RA may take appropriate action as per the decision of Norms Committee.

22	**Case No.:233/1/82-ALC4/2019**	Party Name:EMCURE PHARMACEUTICALS LTD.	Meet No/Date:5/82-ALC4/2019 02.08.2019	**Status: Approved**
	HQ File :01/82/050/02628/AM19/	RLA File :31/83/040/00193/AM19/	Lic.No/Date:3110067352 28.03.2019	

Decision: The Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
Drug Formulations Injections(ampules/ vials upto 10 ML) TRANEXAMIC ACID INJECTION 1000 MG/10 ML EACH VIAL OF 10ML CONTAINS TRANEXAMIC ACID 1000 MG [NET WEIGHT 282.96 KGS]	1 Number	1	TRANEXAMIC ACID USP (INJECTABLE GRADE)	1100 mg / 10 ml vial

RA concerned may take further necessary action as per above decision of NC.

23	**Case No.:234/1/82-ALC4/2019**	Party Name:NEOGEN CHEMICALS LIMITED	Meet No/Date:5/82-ALC4/2019 02.08.2019	**Status: Deferred**
	HQ File :01/82/050/02629/AM19/	RLA File :03/95/040/00788/AM18/	Lic.No/Date:0310828002 28.03.2019	Defer Date
	Decision: Deferred for comments of TE.			

24	**Case No.:235/1/82-ALC4/2019**	Party Name:SHREE GANESH REMEDIES LTD.	Meet No/Date:5/82-ALC4/2019 02.08.2019	**Status: Approved**
	HQ File :01/82/050/02630/AM19/	RLA File :34/24/040/00399/AM19/	Lic.No/Date:3410045006 28.03.2019	

Decision: The Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
Di Methyl Amino Propyl Chloride Hydrochloride-65% Solution in Water (DMPC-65%)	1 kg	1	1-Bromo-3-Chloro Propane	0.72 kg

RA concerned may take further necessary action as per above decision of NC.

25	**Case No.:2/1/82-ALC4/2019**	Party Name:AMI ORGANICS LIMITED	Meet No/Date:5/82-ALC4/2019 02.08.2019	**Status: Approved**
	HQ File :01/82/050/00002/AM20/	RLA File :52/24/040/00102/AM19/	Lic.No/Date:5210043013 29.03.2019	

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 15/82-ALC4/2018 , dated 22.03.2019, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
1-PHENYL OXINDOLE	1 kg	1	DIPHENYL AMINE(Diphenyl amine -99.6%MIN.)	1.20 kg
		2	CHLOROACETYL CHLORIDE	0.81 kg

RA concerned may take further necessary action as per above decision of NC.

26	**Case No.:3/1/82-ALC4/2019**	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:5/82-ALC4/2019 02.08.2019	**Status: Deferred**
	HQ File :01/82/050/00003/AM20/	RLA File :03/94/040/01102/AM19/	Lic.No/Date:0310828018 29.03.2019	Defer Date
	Decision: Deferred for comments of TE.			

27	**Case No.:4/1/82-ALC4/2019**	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:5/82-ALC4/2019 02.08.2019	**Status: Deferred**
	HQ File :01/82/050/00004/AM20/	RLA File :03/94/040/01101/AM19/	Lic.No/Date:0310828030 29.03.2019	Defer Date
	Decision: Deferred for comments of TE.			

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	Case No.:6/1/82-ALC4/2019	Party Name:SOMU ORGANO CHEM PVT.LTD.,	Meet No/Date:5/82-ALC4/2019 02.08.2019	**Status: Approved**
	HQ File :01/82/050/00006/AM20/	RLA File :07/24/040/00308/AM19/	Lic.No/Date:0710114735 01.04.2019	

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 15/82-ALC4/2018 , dated 22.03.2019, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
1,3-CYCLOHEXANEDIONE	1 kg	1	RESORCINOL	1.196 kg

RA concerned may take further necessary action as per above decision of NC.

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	Case No.:7/1/82-ALC4/2019	Party Name:SAGA LABORATORIES	Meet No/Date:5/82-ALC4/2019 02.08.2019	**Status: Approved**
	HQ File :01/82/050/00007/AM20/	RLA File :08/24/040/00444/AM19/	Lic.No/Date:0810144895 02.04.2019	

Decision: The Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
DIFLAH 500 (Diosmin and Hesperidin Tablets 500mg)	1 Number	1	DIOSMIN+HESPIRIDINE 9:1	510.0 mg /500 mg tablet

RA concerned may take further necessary action as per above decision of NC.

30	**Case No.:8/1/82-ALC4/2019**	Party Name:KOPRAN RESEARCH LABORATORIES LIMITED	Meet No/Date:5/82-ALC4/2019 02.08.2019	**Status: Approved**
	HQ File :01/82/050/00008/AM20/	RLA File :03/94/040/01064/AM19/	Lic.No/Date:0310828072 02.04.2019	

Decision: The Committee considered the cases as per agenda and in the light of earlier decision taken in meeting no. 2/82-ALC4/2019 dated 21.06.2019, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
MEROPENEM FOR INJECTION (MEROPENEM BUFFERED STERILE)	1 kg	1	MEROPENEM NON-STERILE (MEROPENEM TRIHYDRATE NON-STERILE)	0.958 kg

RA may take appropriate action as per the decision of Norms Committee.

31	**Case No.:13/1/82-ALC4/2019**	Party Name:DEEPAK NOVOCHEM TECHNOLOGIES LTD	Meet No/Date:5/82-ALC4/2019 02.08.2019	**Status: Deferred**
	HQ File :01/82/050/00013/AM20/	RLA File :31/83/040/00296/AM19/	Lic.No/Date:3110067362 02.04.2019	Defer Date

Decision: Deferred for comments of TE.

32	**Case No.:18/1/82-ALC4/2019**	Party Name:VERGO PHARMA RESEARCH LABORATORIES PVT. LTD.,	Meet No/Date:5/82-ALC4/2019 02.08.2019	**Status: Approved**
	HQ File :01/82/050/00018/AM20/	RLA File :03/95/040/01239/AM19/	Lic.No/Date:0310828109 02.04.2019	

Decision: The Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
Alverine Citrate 60mg Hard Capsules	1 Number	1	Alverine Citrate	61.2 mg/ 60 mg tablet
Alverine Citrate 120mg Hard Capsules	1 Number	1	Alverine Citrate	122.4 mg/ 120 mg tablet

RA concerned may take further necessary action as per above decision of NC.

33	**Case No.:19/1/82-ALC4/2019**	Party Name:VERGO PHARMA RESEARCH LABORATORIES PVT. LTD.,	Meet No/Date:5/82-ALC4/2019 02.08.2019	**Status: Approved**
	HQ File :01/82/050/00019/AM20/	RLA File :03/95/040/01240/AM19/	Lic.No/Date:0310828110 02.04.2019	

Decision: The Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
Mebeverine Tablets 135mg	1 Number	1	Mebeverine HCL	137.70 mg/ 135 mg tablet

RA concerned may take further necessary action as per above decision of NC.

34	**Case No.:21/1/82-ALC4/2019**	Party Name:CIPLA LIMITED.	Meet No/Date:5/82-ALC4/2019 02.08.2019	**Status: Approved**
	HQ File :01/82/050/00021/AM20/	RLA File :03/94/040/00963/AM19/	Lic.No/Date:0310828102 02.04.2019	

Decision: The Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty. (mg / tablet)
Efavirenz 600mg, Emtricitabine 200mg, Tenofovir Disoproxil Fumarate 300mg Tablets Odimune Tablets Each Tablet contains: Efavirenz 600mg, Tenofovir Disoproxil Fumarate 300mg, Emtricitabine 200mg Tablets	1 Number	1	Efavirenz	602.20
		2	Emtricitabine	200.74
		3	Tenofovir Disoproxil Fumarate	301.10
		4	Croscarmellose Sodium (AC-DI-SOL) NF	124.40
		5	Microcrystalline Cellulose NF (Avicel PH 101)	235.77
		6	Magnesium Stearate NF (Vegetable Grade)	15.60
		7	Hydroxy Propyl Cellulose NF (Klucel LF)	38.40
		8	Silica Gel bags 2 GM Stripax R/F	Relevant packing material net to net

RA concerned may take further necessary action as per above decision of NC.

35	**Case No.:23/1/82-ALC4/2019**	Party Name:HUBERGROUP INDIA PRIVATE LIMITED.	Meet No/Date:5/82-ALC4/2019 02.08.2019	**Status: Deferred**
	HQ File :01/82/050/00023/AM20/	RLA File :03/94/040/01143/AM19/	Lic.No/Date:0310828106 02.04.2019	Defer Date

Decision: Deferred for comments of TE.

36	**Case No.:24/1/82-ALC4/2019**	Party Name:SMILAX LABORATORIES LIMITED	Meet No/Date:5/82-ALC4/2019 02.08.2019	**Status: Deferred**
	HQ File :01/82/050/00024/AM20/	RLA File :09/24/040/00651/AM19/	Lic.No/Date:0910067357 02.04.2019	Defer Date
	Decision: Deferred for comments of TE.			

37	**Case No.:10/1/82-ALC4/2019**	Party Name:VIVIN DRUGS & PHARMACEUTICALS LIMITED	Meet No/Date:5/82-ALC4/2019 02.08.2019	**Status: Approved**
	HQ File :01/82/050/00010/AM20/	RLA File :09/24/040/00593/AM19/	Lic.No/Date:0910067362 03.04.2019	

Decision: The Committee considered the cases as per agenda and in the light of earlier decision taken in meeting no. 14/82-ALC4/2019 dated 14.02.2019, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
4-AMINO-2-OXO PYRIMIDINYL OXATHIOLANE-2-CARBOXYLIC ACID ISO PROPYL METHYL CYCLO HEXYL ESTER (CEI-II)	1 kg	1	GLYOXYLIC ACID - 50%	0.743 kg
		2	2,5 DI HYDROXY 1,4 DITHIANE	0.325 kg
		3	CYTOSINE	0.428 kg
		4	HEXAMETHYLDISILAZANE	0.509 kg
		5	TRIETHYLAMINE	0.034 kg
		6	METHYLENE CHLORIDE	2.63 kg
		7	L-MENTHOL	0.751 kg
		8	TRIPHOSGENE	0.40 kg

RA concerned may take further necessary action as per above decision of NC.

38	**Case No.:11/1/82-ALC4/2019**	Party Name:VASUDHA PHARMA CHEM LTD	Meet No/Date:5/82-ALC4/2019 02.08.2019	**Status: Deferred**
	HQ File :01/82/050/00011/AM20/	RLA File :09/24/040/00620/AM19/	Lic.No/Date:0910067361 03.04.2019	Defer Date
	Decision: Deferred for comments of TE.			

39	**Case No.:22/1/82-ALC4/2019**	Party Name:CIPLA LIMITED.	Meet No/Date:5/82-ALC4/2019 02.08.2019	**Status: Approved**
	HQ File :01/82/050/00022/AM20/	RLA File :03/94/040/01142/AM19/	Lic.No/Date:0310828142 03.04.2019	

Decision: The Committee considered the cases as per agenda and in the light of earlier decision taken in meeting no. 4/82-ALC4/2019 dated 19.07.2019, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Qty.
Azelastine Hydrochloride and Fluticasone Propionate Nasal Spray / Dymista Nasal Spray (Pack 120MD) Each Spray delivers: Azelastine Hydrochloride BP 137mcg Fluticasone Propionate 50mcg	1 Number

Sl. No.	Import items	Qty.
1	Azelastine Hydrochloride	16.44 mg
2	Fluticasone Propionate	6.00 mg
3	140 mcl pumps	Net + 1 %
4	25ml USP type 1 amber glass vial	Net + 1 %
5	Nasal actuator	Net + 1 %

RA concerned may take further necessary action as per above decision of NC.

40	**Case No.:26/1/82-ALC4/2019**	Party Name:PACT LABS P.LTD.	Meet No/Date:5/82-ALC4/2019 02.08.2019	**Status: Approved**
	HQ File :01/82/050/00026/AM20/	RLA File :31/83/040/00001/AM20/	Lic.No/Date:3110067368 03.04.2019	

Decision: The Committee considered case as per agenda and as per earlier decision taken by NC in its 13/82-ALC4/2018 meeting dated 14.01.2019, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Qty.	Sl. No.	Import items	Qty.
2 FLOURO ANISOLE	1 kg	1	2 FLUORO PHENOL Purity 99.5% Min	0.935 kg

RA concerned may take further necessary action as per above decision of NC

41	**Case No.:12/1/82-ALC4/2019**	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:5/82-ALC4/2019 02.08.2019	**Status: Deferred**
	HQ File :01/82/050/00012/AM20/	RLA File :09/24/040/00661/AM19/	Lic.No/Date:0910067365 04.04.2019	Defer Date

Decision: Deferred for comments of TE.

42	**Case No.:14/1/82-ALC4/2019**	Party Name:CLEAN SCIENCE AND TECHNOLOGY PVT.LTD.	Meet No/Date:5/82-ALC4/2019 02.08.2019	**Status: Deferred**
	HQ File :01/82/050/00014/AM20/	RLA File :31/83/040/00299/AM19/	Lic.No/Date:3110067371 04.04.2019	Defer Date
	Decision: Deferred for comments of TE.			

43	**Case No.:9/1/82-ALC4/2019**	Party Name:BRAWN LABORATORIES LTD	Meet No/Date:5/82-ALC4/2019 02.08.2019	**Status: Approved**
	HQ File :01/82/050/00009/AM20/	RLA File :05/23/040/00580/AM19/	Lic.No/Date:0510410163 05.04.2019	

Decision: The Committee considered case as per agenda in the presence of technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
AZITHROMYCIN TABLETS 250MG (WHITE,ROUND, BICONVEX, FLIM COATED TABLETS)	1 Number	1	AZITHROMYCIN DIHYDRATE USP (WHITE OR ALMOST WHITE POWDER)	267.256 mg / 250 mg capsule
AZITHROMYCIN TABLETS 500MG (WHITE, ELONGATED, BICONVEX,SCORED ON ONE SIDE, FILM COATED TABLETS)	1 Number	2	AZITHROMYCIN DIHYDRATE USP (WHITE OR ALMOST WHITE POWDER)	534.512 mg / 500 mg capsule

RA concerned may take further necessary action as per above decision of NC.

44	**Case No.:20/1/82-ALC4/2019**	Party Name:THINQ PHARMA-CRO LIMITED	Meet No/Date:5/82-ALC4/2019 02.08.2019	**Status: Deferred**
	HQ File :01/82/050/00020/AM20/	RLA File :03/95/040/01366/AM19/	Lic.No/Date:0310828192 05.04.2019	Defer Date
	Decision: Deferred for comments of TE.			

45	**Case No.:25/1/82-ALC4/2019**	Party Name:SAINOR LABORATORIES PVT LTD	Meet No/Date:5/82-ALC4/2019 02.08.2019	**Status: Deferred**
	HQ File :01/82/050/00025/AM20/	RLA File :09/24/040/00659/AM19/	Lic.No/Date:0910067371 05.04.2019	Defer Date
	Decision: Deferred for comments of TE.			

46	**Case No.:27/1/82-ALC4/2019**	Party Name:CLEAN SCIENCE AND TECHNOLOGY PVT.LTD.	Meet No/Date:5/82-ALC4/2019 02.08.2019	**Status: Deferred**
	HQ File :01/82/050/00027/AM20/	RLA File :31/83/040/00168/AM19/	Lic.No/Date:3110067373 05.04.2019	Defer Date
	Decision: Deferred for comments of TE.			

47	**Case No.:28/1/82-ALC4/2019**	Party Name:RAJASTHAN ANTIBIOTICS LTD	Meet No/Date:5/82-ALC4/2019 02.08.2019	**Status: Approved**
	HQ File :01/82/050/00028/AM20/	RLA File :05/24/040/00744/AM19/	Lic.No/Date:0510410174 08.04.2019	

Decision: The Committee considered the cases as per agenda and in the light of earlier decision taken in meeting no. 12/82-ALC4/2018 dated 12.12.2018, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
Vancomycin HCL (Sterile Powder)	1 kg	1	VANCOMYCIN HCL USP (NON-STERILE)	1.01 kg

RA may take appropriate action as per the decision of Norms Committee.

48	**Case No.:29/1/82-ALC4/2019**	Party Name:RAJASTHAN ANTIBIOTICS LTD	Meet No/Date:5/82-ALC4/2019 02.08.2019	**Status: Approved**
	HQ File :01/82/050/00029/AM20/	RLA File :05/24/040/00684/AM19/	Lic.No/Date:0510410175 08.04.2019	

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 15/82-ALC4/2018 , dated 22.03.2019, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl. No.	Import items	Qty.
Meropenem for Injection	1 kg	1	Meropenem trihydrate Non Sterile	0.958 kg
		2	Sodium Carbonate (non-Sterile)	0.160 kg
		3	Acetone	1.265 kg
		4	Methanol	1.375 kg
		5	Activated Carbon	0.0182 kg

RA concerned may take further necessary action as per above decision of NC.

49	**Case No.:30/1/82-ALC4/2019**	Party Name:RAJASTHAN ANTIBIOTICS LTD	Meet No/Date:5/82-ALC4/2019 02.08.2019	**Status: Approved**
	HQ File :01/82/050/00030/AM20/	RLA File :05/24/040/00675/AM19/	Lic.No/Date:0510410176 08.04.2019	

Decision: The Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
Ampicillin Sodium Sterile	1 kg	1	Ampicillin Trihydrate	1.20 kg

RA concerned may take further necessary action as per above decision of NC.

50	**Case No.:34/1/82-ALC4/2019**	Party Name:JUBILANT LIFE SCIENCES LIMITED	Meet No/Date:5/82-ALC4/2019 02.08.2019	**Status: Approved**
	HQ File :01/82/050/00034/AM20/	RLA File :05/23/040/00566/AM19/	Lic.No/Date:0510410180 09.04.2019	

Decision: The Committee considered the cases as per agenda and in the light of earlier decision taken in meeting no. 3/82-ALC4/2019 dated 05.07.2019, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
Piperidine (Min Purity 99%)	1 kg	1	Ruthenium Alumina Catalyst (Ruthenium 5 %)	0.00196 kg
		2	Alumina Silicate Catalyst	0.01896 kg
		3	Denatured Ethyl Alcohol	2.242 kg
		4	Propionaldehyde	No details
		5	Methanol	1.441 kg

RA may take appropriate action as per the decision of Norms Committee.

51	**Case No.:35/1/82-ALC4/2019**	Party Name:BALAJI AMINES LIMITED	Meet No/Date:5/82-ALC4/2019 02.08.2019	**Status: Approved**
	HQ File :01/82/050/00035/AM20/	RLA File :31/83/040/00295/AM19/	Lic.No/Date:3110067375 09.04.2019	

Decision: The Committee considered the cases as per agenda and in the light of earlier decision taken in meeting no. 3/82-ALC4/2019 dated 05.07.2019, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
N-METHYL-2-PYRROLIDONE	1 kg	1	METHANOL	0.370 kg
		2	AMMONIA ANHYDROUS	0.160 kg
		3	1,4 BUTANEDIOL	1.044 kg
		4	METHYLAMINE CATALYST	0.00080 kg
		5	GBL CATALYST	0.00075 kg

RA may take appropriate action as per the decision of Norms Committee.

52	**Case No.:37/1/82-ALC4/2019**	Party Name:CADILA HEALTHCARE LTD	Meet No/Date:5/82-ALC4/2019 02.08.2019	**Status: Approved**
	HQ File :01/82/050/00037/AM20/	RLA File :08/24/040/00449/AM19/	Lic.No/Date:0810144979 10.04.2019	

Decision: The Committee considered the cases as per agenda and in the light of earlier decision taken in meeting no. 14/82-ALC4/2018 dated 14.02.2019, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
ACYCLOVIR TABLETS USP 400 MG	1 Number	1	ACYCLOVIR USP	408.00 mg / 400 mg tablet
		2	MICRO CRYSTALLINE CELLULOSE NF 101 (COMPRECEL M101D+)	27.6 mg / 400 mg tablet
		3	MICRO CRYSTALLINE CELLULOSE NF 102 (COMPRECEL M102D+)	8.0 mg / 400 mg tablet
		4	MAGNESIUM STEARATE NF	5.25 mg / 400 mg tablet
		5	SODIUM STARCH GLYCOLATE NF	21.0 mg / 400 mg tablet
ACYCLOVIR TABLETS USP 800 MG	1 Number	1	ACYCLOVIR USP	816.00 mg / 800 mg tablet
		2	MICRO CRYSTALLINE CELLULOSE NF 101 (COMPRECEL M101D+)	55.20 mg / 800 mg tablet
		3	MICRO CRYSTALLINE CELLULOSE NF 102 (COMPRECEL M102D+)	16.00 mg / 800 mg tablet
		4	MAGNESIUM STEARATE NF	10.50 mg / 800 mg tablet
		5	SODIUM STARCH GLYCOLATE NF	42.00 mg / 800 mg tablet

RA may take appropriate action as per the decision of Norms Committee.

53	**Case No.:38/1/82-ALC4/2019**	Party Name:CADILA HEALTHCARE LTD	Meet No/Date:5/82-ALC4/2019 02.08.2019	**Status: Approved**
	HQ File :01/82/050/00038/AM20/	RLA File :08/24/040/00448/AM19/	Lic.No/Date:0810144980 10.04.2019	

Decision: The Committee considered the cases as per agenda and in the light of earlier decision taken in meeting no. 1/82-ALC4/2019 dated 03.06.2019, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export Product

Norms recommended for OMEPRAZOLE DELAYED RELEASE CAPSULE USP 10 mg, 20 mg and 40 mg

Sl. No.	Import Items	Norms for 1 million capsule (Qty. In kg)		
		10 mg capsule	20 mg capsule	40 mg capsule
1	5-METHOXY 2-MERCAPTO BENZAMIDAZOLE	8.6417	17.283	34.566
2	2-CHLOROMETHYL-3,5 HYDROCHLORIDE	10.2288	20.457	40.915
3	HYPROMELLOSE 3 CPS 2910 USP	4.68	9.36	18.6
4	HYPROMELLOSE PHTHALATE NF	8.555	17.110	31.0
5	SUGAR SPHERES NF (PHARMA-SPHERES, 710-850 MICRON)	47.50	95.0	190.0
6	TALC PH.E/USP/JP	5.00	10.00	20.00
7	TRIETHYL CITRATE NF	1.285	2.570	4.65

RA may take appropriate action as per the decision of Norms Committee.

54	**Case No.:39/1/82-ALC4/2019**	Party Name:TIDE INDUSTRIES	Meet No/Date:5/82-ALC4/2019 02.08.2019	**Status: Deferred**
	HQ File :01/82/050/00039/AM20/	RLA File :34/24/040/00009/AM20/	Lic.No/Date:3410045044 11.04.2019	Defer Date

Decision: Deferred for comments of TE.

55	**Case No.:41/1/82-ALC4/2019**	Party Name:ORTIN LABORATORIES LTD	Meet No/Date:5/82-ALC4/2019 02.08.2019	**Status: Deferred**
	HQ File :01/82/050/00041/AM20/	RLA File :09/24/040/00650/AM19/	Lic.No/Date:0910067389 15.04.2019	Defer Date

Decision: Deferred for comments of TE.

56	**Case No.:42/1/82-ALC4/2019**	Party Name:JODAS EXPOIM PVT.LTD	Meet No/Date:5/82-ALC4/2019 02.08.2019	**Status: Deferred**
	HQ File :01/82/050/00042/AM20/	RLA File :05/23/040/00015/AM20/	Lic.No/Date:0510410233 15.04.2019	Defer Date
	Decision: Deferred for comments of TE.			

57	**Case No.:43/1/82-ALC4/2019**	Party Name:HEMA DYE CHEM PVT. LTD.	Meet No/Date:5/82-ALC4/2019 02.08.2019	**Status: Deferred**
	HQ File :01/82/050/00043/AM20/	RLA File :03/94/040/01141/AM19/	Lic.No/Date:0310828400 16.04.2019	Defer Date
	Decision: Deferred for comments of TE.			

58	**Case No.:47/1/82-ALC4/2019**	Party Name:SYMBIOSIS PHARMACEUTICALS.PRIVATE LIMITED.	Meet No/Date:5/82-ALC4/2019 02.08.2019	**Status: Deferred**
	HQ File :01/82/050/00047/AM20/	RLA File :33/24/040/00002/AM20/	Lic.No/Date:3310030527 16.04.2019	Defer Date
	Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization from RLA, Panipat.			

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Case No.:44/1/82-ALC4/2019	Party Name:ALIVIRA ANIMAL HEALTH LIMITED	Meet No/Date:5/82-ALC4/2019 02.08.2019	**Status: Approved**	
HQ File :01/82/050/00044/AM20/	RLA File :03/94/040/00017/AM20/	Lic.No/Date:0310828406 18.04.2019		

Decision: The Committee considered the cases as per agenda and in the light of earlier decision taken in meeting no. 12/82-ALC4/2018 dated 04.05.2018, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
CLOZASOLE 3400 (NET CONTENT OF IMPORT ITEM TETRAMSOLE HCl IN EXPORT QTY = 10800 KGS) (Tetramisole 2000 mg Bolus)	1 Number	1	TETRAMISOLE HCL	2040 mg / 2 gm Bolus
CLOZASOLE 900 (NET CONTENT OF IMPORT ITEM TETRAMSOLE HCl IN EXPORT QTY = 2430 KGS) (Tetramisole 450 mg Bolus)	1 Number	1	TETRAMISOLE HCL	459 mg / 450 mg Bolus

RA may take appropriate action as per the decision of Norms Committee.

60	**Case No.:49/1/82-ALC4/2019**	Party Name:COVALENT LABORATORIES PRIVATE LIMITED	Meet No/Date:5/82-ALC4/2019 02.08.2019	**Status: Deferred**
	HQ File :01/82/050/00049/AM20/	RLA File :09/24/040/00020/AM20/	Lic.No/Date:0910067394 23.04.2019	Defer Date
	Decision: Deferred for comments of TE.			

61	**Case No.:50/1/82-ALC4/2019**	Party Name:COVALENT LABORATORIES PRIVATE LIMITED	Meet No/Date:5/82-ALC4/2019 02.08.2019	**Status: Deferred**
	HQ File :01/82/050/00050/AM20/	RLA File :09/24/040/00019/AM20/	Lic.No/Date:0910067395 23.04.2019	Defer Date
	Decision: Deferred for comments of TE.			

62	**Case No.:54/1/82-ALC4/2019**	Party Name:ALTA LABORATORIES LTD.	Meet No/Date:5/82-ALC4/2019 02.08.2019	**Status: Approved**
	HQ File :01/82/050/00054/AM20/	RLA File :03/94/040/00060/AM20/	Lic.No/Date:0310828483 23.04.2019	

Decision: The Committee considered the cases as per agenda and in the light of earlier decision taken in meeting no. 12/82-ALC4/2018 dated 12.12.2018, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
METHYL PARABEN	1 kg	1	PARA HYDROXY BENZOIC ACID	0.969 kg
		2	METHANOL	0.500 kg

RA may take appropriate action as per the decision of Norms Committee.

63	**Case No.:55/1/82-ALC4/2019**	Party Name:ALTA LABORATORIES LTD.	Meet No/Date:5/82-ALC4/2019 02.08.2019	**Status: Approved**
	HQ File :01/82/050/00055/AM20/	RLA File :03/94/040/00058/AM20/	Lic.No/Date:0310828485 23.04.2019	

Decision: The Committee considered the cases as per agenda and in the light of earlier decision taken in meeting no. 12/82-ALC4/2018 dated 12.12.2018, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
PROPYL PARABEN	1 kg	1	PARA HYDROXY BENZOIC ACID	0.85 kg
		2	N-PROPANOL	0.500 kg

RA may take appropriate action as per the decision of Norms Committee.

64	**Case No.:56/1/82-ALC4/2019**	Party Name:ALTA LABORATORIES LTD.	Meet No/Date:5/82-ALC4/2019 02.08.2019	**Status: Approved**
	HQ File :01/82/050/00056/AM20/	RLA File :03/94/040/00059/AM20/	Lic.No/Date:0310828504 23.04.2019	

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 15/82-ALC4/2018 , dated 22.03.2019, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
SODIUM SALICYLATE	1 kg	1	SALICYLIC ACID	0.88 kg

RA concerned may take further necessary action as per above decision of NC.

65	**Case No.:57/1/82-ALC4/2019**	Party Name:AVA CHEMICALS PVT.LTD.,	Meet No/Date:5/82-ALC4/2019 02.08.2019	**Status: Deferred**
	HQ File :01/82/050/00057/AM20/	RLA File :03/94/040/00044/AM20/	Lic.No/Date:0310828516 23.04.2019	Defer Date

Decision: The Committee considered the case as per agenda in the presence of technical experts and it was decided to call for following information:

(i) Exact specifications of export product.
(ii) % yield and molecular weight.
(iii) Material balance.

66	**Case No.:58/1/82-ALC4/2019**	Party Name:AVA CHEMICALS PVT.LTD.,	Meet No/Date:5/82-ALC4/2019 02.08.2019	**Status: Deferred**
	HQ File :01/82/050/00058/AM20/	RLA File :03/94/040/00043/AM20/	Lic.No/Date:0310828518 23.04.2019	Defer Date

Decision: The Committee considered the case as per agenda in the presence of technical experts and it was decided to call for following information:

(i) Exact specifications of export product.
(ii) % yield and molecular weight.
(iii) Material balance.

67	**Case No.:59/1/82-ALC4/2019**	Party Name:LUPIN LIMITED	Meet No/Date:5/82-ALC4/2019 02.08.2019	**Status: Approved**
	HQ File :01/82/050/00059/AM20/	RLA File :03/95/040/01322/AM19/	Lic.No/Date:0310828484 23.04.2019	

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 15/82-ALC4/2018 , dated 22.03.2019, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
ETIZOLAM TABLETS 0.5MG (NET WT.15.00 KGS, WEIGHT OF DURGS : 15.750 KGS)	1 Number	1	ETIZOLAM JP	0.51 mg / 0.50 mg tablet
ETIZOLAM TABLETS 1 MG (NET WT 15.00 KGS, WEIGHT OF DRUGS : 15.750 KGS)	1 Number	1	ETIZOLAM JP	1.02 mg /1 mg tablet

RA concerned may take further necessary action as per above decision of NC.

68	**Case No.:60/1/82-ALC4/2019**	Party Name:MANKIND PHARMA LTD	Meet No/Date:5/82-ALC4/2019 02.08.2019	**Status: Deferred**
	HQ File :01/82/050/00060/AM20/	RLA File :05/24/040/00024/AM20/	Lic.No/Date:0510410328 23.04.2019	Defer Date

Decision: Deferred for comments of TE.

69	**Case No.:61/1/82-ALC4/2019**	Party Name:KUMAR ORGANIC PRODUCTS LIMITED,	Meet No/Date:5/82-ALC4/2019 02.08.2019	**Status: Approved**
	HQ File :01/82/050/00061/AM20/	RLA File :07/24/040/00008/AM20/	Lic.No/Date:0710114795 24.04.2019	

Decision: The Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
ZINC PYRITHIONE ASSAY 50%	1 kg	1	2, CHLOROPYRIDINE, ASSAY 85%	0.502 kg

RA concerned may take further necessary action as per above decision of NC.

70	**Case No.:62/1/82-ALC4/2019**	Party Name:KEVA FRAGRANCES PRIVATE LIMITED	Meet No/Date:5/82-ALC4/2019 02.08.2019	**Status: Deferred**
	HQ File :01/82/050/00062/AM20/	RLA File :03/94/040/00052/AM20/	Lic.No/Date:0310828561 24.04.2019	Defer Date
	Decision: The Committee considered the case as per agenda in the presence of technical experts and it was decided to call for following information: (i) Complete 4E with all technical details, molecular weight and stoichiometric balance etc.			

71	**Case No.:63/1/82-ALC4/2019**	Party Name:CLEAN SCIENCE AND TECHNOLOGY PVT.LTD.	Meet No/Date:5/82-ALC4/2019 02.08.2019	**Status: Deferred**
	HQ File :01/82/050/00063/AM20/	RLA File :31/83/040/00004/AM20/	Lic.No/Date:3110067389 24.04.2019	Defer Date
	Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization from RLA, Pune.			

72	**Case No.:64/1/82-ALC4/2019**	Party Name:AURORE LIFE SCIENCES PRIVATE LIMITED	Meet No/Date:5/82-ALC4/2019 02.08.2019	**Status: Approved**
	HQ File :01/82/050/00064/AM20/	RLA File :09/24/040/00594/AM19/	Lic.No/Date:0910067402 24.04.2019	

Decision: The Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
Amlodipine Besylate	1 kg	1	Phthalic Anhydride	0.752 kg
		2	Mono ethanol Amine	0.308 kg
		3	Ethyl-4-chloro aceto acetate	0.858 kg
		4	Ortho Chloro Benzyl dehyde	0.670 kg
		5	Methyl Aceto Acetate	1.00 kg
		6	Benzone Sulpone Acid	0.463 kg
		7	Methanol	0.36 kg
		8	Toulene	2.40 kg
		9	Morpholine	0.090 kg
		10	Isopropyl Alcohol (IPA)	1.00 kg

RA concerned may take appropriate action as per the decision of Norms Committee.

73	**Case No.:65/1/82-ALC4/2019**	Party Name:AURORE LIFE SCIENCES PRIVATE LIMITED	Meet No/Date:5/82-ALC4/2019 02.08.2019	**Status: Deferred**
	HQ File :01/82/050/00065/AM20/	RLA File :09/24/040/00008/AM20/	Lic.No/Date:0910067403 24.04.2019	Defer Date
	Decision: Deferred for comments of TE.			

74	**Case No.:66/1/82-ALC4/2019**	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:5/82-ALC4/2019 02.08.2019	**Status: Deferred**
	HQ File :01/82/050/00066/AM20/	RLA File :09/24/040/00013/AM20/	Lic.No/Date:0910067405 24.04.2019	Defer Date
	Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization from RLA, Hyderabad.			

75	**Case No.:67/1/82-ALC4/2019**	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:5/82-ALC4/2019 02.08.2019	**Status: Deferred**
	HQ File :01/82/050/00067/AM20/	RLA File :09/24/040/00025/AM20/	Lic.No/Date:0910067414 24.04.2019	Defer Date
	Decision: Deferred for comments of TE.			

76	**Case No.:75/1/82-ALC4/2019**	Party Name:LABORATE PHARMACEUTICAL INDIA LIMITED	Meet No/Date:5/82-ALC4/2019 02.08.2019	**Status: Deferred**
	HQ File :01/82/050/00075/AM20/	RLA File :33/24/040/00003/AM20/	Lic.No/Date:3310030529 24.04.2019	Defer Date
	Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization from RLA, Panpiat.			

77

Case No.:82/1/82-ALC4/2019	Party Name:MEDREICH LIMITED	Meet No/Date:5/82-ALC4/2019 02.08.2019	**Status: Approved**
HQ File :01/82/050/00082/AM20/	RLA File :07/24/040/00009/AM20/	Lic.No/Date:0710114798 24.04.2019	

Decision: The Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
Rosuvastatin 10mg & Ezetimibe 10mg Tablets [6117600 No.] [61.176+61.176 = 122.352 KG]	1 Number	1	ROSUVASTATIN CALCIUM	10.625 mg / 10 mg tablet
Rosuvastatin 20mg & Ezetimibe 10 mg Tablets [12000000 No.] [240+120 = 360 KG]	1 Number	1	ROSUVASTATIN CALCIUM	21.25 mg / 20 mg tablet

RA concerned may take further necessary action as per above decision of NC.

78	**Case No.:68/1/82-ALC4/2019**	Party Name:SRF LIMITED	Meet No/Date:5/82-ALC4/2019 02.08.2019	**Status: Deferred**
	HQ File :01/82/050/00068/AM20/	RLA File :05/24/040/00438/AM19/	Lic.No/Date:0510410372 25.04.2019	Defer Date
	Decision: Deferred for comments of TE.			

79	**Case No.:69/1/82-ALC4/2019**	Party Name:SAVLA CHEMICALS LIMITED	Meet No/Date:5/82-ALC4/2019 02.08.2019	**Status: Approved**
	HQ File :01/82/050/00069/AM20/	RLA File :03/95/040/00053/AM20/	Lic.No/Date:0310828605 25.04.2019	

Decision: The Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
HIGH PURITY METHYL TERTIARY BUTYL ETHER 99.8%	900000 kg	1	METHYL TERTIARY BUTYL ETHER (MTBE)	900000 kg

RA concerned may take further necessary action as per above decision of NC.

80	**Case No.:74/1/82-ALC4/2019**	Party Name:SUN PHARMACEUTICAL INDUSTRIES LTD.	Meet No/Date:5/82-ALC4/2019 02.08.2019	**Status: Deferred**
	HQ File :01/82/050/00074/AM20/	RLA File :05/24/040/00029/AM20/	Lic.No/Date:0510410387 26.04.2019	Defer Date
	Decision: Deferred for comments of TE.			

81	**Case No.:76/1/82-ALC4/2019**	Party Name:VERVE HUMAN CARE LABORATORIES	Meet No/Date:5/82-ALC4/2019 02.08.2019	**Status: Approved**
	HQ File :01/82/050/00076/AM20/	RLA File :05/24/040/00001/AM20/	Lic.No/Date:0510410398 26.04.2019	

Decision: The Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
Inj. Bupivacaine HCl 5mg/ml, 20 ml Ampoule	84000 Number	1	Bupivacaine HCL	8.82 kg

RA concerned may take further necessary action as per above decision of NC.

82	**Case No.:79/1/82-ALC4/2019**	Party Name:AVA CHEMICALS PVT.LTD.,	Meet No/Date:5/82-ALC4/2019 02.08.2019	**Status: Deferred**
	HQ File :01/82/050/00079/AM20/	RLA File :03/94/040/00045/AM20/	Lic.No/Date:0310828628 26.04.2019	Defer Date
	Decision: The Committee considered the case as per agenda in the presence of technical experts and it was decided to call for following information: (i) Exact specifications of export product. (ii) % yield and molecular weight. (iii) Material balance.			

83	**Case No.:80/1/82-ALC4/2019**	Party Name:AVA CHEMICALS PVT.LTD.,	Meet No/Date:5/82-ALC4/2019 02.08.2019	**Status: Deferred**
	HQ File :01/82/050/00080/AM20/	RLA File :03/94/040/00046/AM20/	Lic.No/Date:0310828629 26.04.2019	Defer Date
	Decision: The Committee considered the case as per agenda in the presence of technical experts and it was decided to call for following information: (i) Exact specifications of export product. (ii) % yield and molecular weight. (iii) Material balance.			

84	**Case No.:83/1/82-ALC4/2019**	Party Name:CAPLIN POINT LABORATORIES LIMITED	Meet No/Date:5/82-ALC4/2019 02.08.2019	**Status: Approved**
	HQ File :01/82/050/00083/AM20/	RLA File :04/24/040/00019/AM20/	Lic.No/Date:0410165522 29.04.2019	

Decision: The Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
Lincomycin Injection USP 600 mg / 2ml - 2ml vial	1 Vial	1	Lincomycin Hydrochloride USP	719.26 mg / 2ml vial

RA concerned may take further necessary action as per above decision of NC.

85	**Case No.:84/1/82-ALC4/2019**	Party Name:SHIVA PHARMACHEM LTD	Meet No/Date:5/82-ALC4/2019 02.08.2019	**Status: Deferred**
	HQ File :01/82/050/00084/AM20/	RLA File :34/24/040/00032/AM20/	Lic.No/Date:3410045091 29.04.2019	Defer Date
	Decision: Deferred for comments of TE.			

86	**Case No.:85/1/82-ALC4/2019**	Party Name:ASCENT FINECHEM PVT. LTD.,	Meet No/Date:5/82-ALC4/2019 02.08.2019	**Status: Approved**
	HQ File :01/82/050/00085/AM20/	RLA File :08/24/040/00026/AM20/	Lic.No/Date:0810145127 30.04.2019	

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 7/82-ALC4/2018 , dated 24.08.2018, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
N-(3-AMINOPROPYL) IMIDAZOLE WHITE OR OFF WHITE CRYSTAL	1 kg	1	Imidazole	0.68 kg
		2	SODIUM METHOXIDE POWDER	1.00 kg
		3	ACRYLONITRILE	0.466 kg

RA concerned may take further necessary action as per above decision of NC.

87	**Case No.:87/1/82-ALC4/2019**	Party Name:S V LABS PVT LTD	Meet No/Date:5/82-ALC4/2019 02.08.2019	**Status: Approved**
	HQ File :01/82/050/00087/AM20/	RLA File :09/24/040/00032/AM20/	Lic.No/Date:0910067427 30.04.2019	

Decision: The Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
CYCLOHEXYL ESTER (CEI)	1 kg	1	GLYOXYALIC ACID (50%)	0.746 kg
		2	2,5 DIHYDROXY-1,4 DITHIANE (DIOL)	0.327 kg
		3	CYTOSINE	0.434 kg
		4	HEXAMETHYL DISILAZANE (HMDS)	0.348 kg
		5	L-MENTHOL	0.736 kg

RA concerned may take further necessary action as per above decision of NC.

88	**Case No.:94/1/82-ALC4/2019**	Party Name:RAJASTHAN ANTIBIOTICS LTD	Meet No/Date:5/82-ALC4/2019 02.08.2019	**Status: Approved**
	HQ File :01/82/050/00094/AM20/	RLA File :05/24/040/00023/AM20/	Lic.No/Date:0510410426 30.04.2019	

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 7/82-ALC4/2018 , dated 24.08.2018, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
Ceftriaxone Sodium (sterile)	1 kg	1	Ceftriaxone Sodium (non-sterile)	1.04 kg

RA concerned may take further necessary action as per above decision of NC.

89	**Case No.:86/1/82-ALC4/2019**	Party Name:ASCENT FINECHEM PVT. LTD.,	Meet No/Date:5/82-ALC4/2019 02.08.2019	**Status: Deferred**
	HQ File :01/82/050/00086/AM20/	RLA File :08/24/040/00005/AM20/	Lic.No/Date:0810145144 01.05.2019	Defer Date

Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization from RLA, Ahmedabad.

90	**Case No.:88/1/82-ALC4/2019**	Party Name:SMS LIFESCIENCES INDIA LIMITED	Meet No/Date:5/82-ALC4/2019 02.08.2019	**Status: Deferred**
	HQ File :01/82/050/00088/AM20/	RLA File :09/24/040/00037/AM20/	Lic.No/Date:0910067429 01.05.2019	Defer Date

Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization from RLA, Hyderabad.

91	**Case No.:89/1/82-ALC4/2019**	Party Name:AURORE LIFE SCIENCES PRIVATE LIMITED	Meet No/Date:5/82-ALC4/2019 02.08.2019	**Status: Approved**
	HQ File :01/82/050/00089/AM20/	RLA File :09/24/040/00617/AM19/	Lic.No/Date:0910067431 01.05.2019	

Decision: The Committee considered the cases as per agenda and in the light of earlier decision taken in meeting no. 13/82-ALC4/2018 dated 14.01.2019, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
Piroctone Olamine	1 kg	1	3,3-dimethylacrylic acid	0.84 kg
		2	3,5,5-trimethlhexonyl chloride	1.30 kg
		3	Hydroxylamine HCl	0.73 kg
		4	Potassium Carbonate	0.90 kg
		5	Methylene Chloride	0.50 kg
		6	Toulene	0.25 kg

RA may take appropriate action as per the decision of Norms Committee.

92	**Case No.:93/1/82-ALC4/2019**	Party Name:ALCON BIOSCIENCES PRIVATE LIMITED	Meet No/Date:5/82-ALC4/2019 02.08.2019	**Status: Approved**
	HQ File :01/82/050/00093/AM20/	RLA File :03/94/040/00082/AM20/	Lic.No/Date:0310828700 01.05.2019	

Decision: The Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
SODIUM SACCHARIN 40-80 MESH TECHNICAL GRADE	1 kg	1	SODIUM SACCHARIN 8-80 MESH RAW MATERIAL	1.01 kg

RA concerned may take further necessary action as per above decision of NC.

93	**Case No.:96/1/82-ALC4/2019**	Party Name:CLEAN SCIENCE AND TECHNOLOGY PVT.LTD.	Meet No/Date:5/82-ALC4/2019 02.08.2019	**Status: Deferred**
	HQ File :01/82/050/00096/AM20/	RLA File :31/83/040/00012/AM20/	Lic.No/Date:3110067403 01.05.2019	Defer Date

Decision: Deferred for comments of TE.

94	**Case No.:97/1/82-ALC4/2019**	Party Name:CLEAN SCIENCE AND TECHNOLOGY PVT.LTD.	Meet No/Date:5/82-ALC4/2019 02.08.2019	**Status: Deferred**
	HQ File :01/82/050/00097/AM20/	RLA File :31/83/040/00013/AM20/	Lic.No/Date:3110067404 01.05.2019	Defer Date

Decision: Deferred for comments of TE.

95	**Case No.:98/1/82-ALC4/2019**	Party Name:VISION DRUGS PVT LTD	Meet No/Date:5/82-ALC4/2019 02.08.2019	**Status: Approved**
	HQ File :01/82/050/00098/AM20/	RLA File :09/24/040/00592/AM19/	Lic.No/Date:0910067433 02.05.2019	

Decision: The Committee considered the cases as per agenda and in the light of earlier decision taken in meeting no. 13/82-ALC4/2018 dated 14.01.2019, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
Piroctone Olamine	1 kg	1	3,3-dimethylacrylic acid	0.84 kg
		2	3,5,5-trimethlhexonyl chloride	1.30 kg
		3	Hydroxylamine HCl	0.73 kg
		4	Potassium Carbonate	0.90 kg
		5	Methylene Chloride	0.50 kg
		6	Toulene	0.25 kg

RA may take appropriate action as per the decision of Norms Committee.

96	**Case No.:99/1/82-ALC4/2019**	Party Name:DIVIS PHARMACEUTICALS PRIVATE LIMITED	Meet No/Date:5/82-ALC4/2019 02.08.2019	**Status: Approved**
	HQ File :01/82/050/00099/AM20/	RLA File :09/24/040/00009/AM20/	Lic.No/Date:0910067437 02.05.2019	

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 15/82-ALC4/2018 , dated 22.03.2019, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
Alpha-(2-Methyl Amine) Ethyl Benzene Methanol	1 kg	1	Benzaldehyde	1.72 kg
		2	Palladium	0.002 kg
		3	Paraformaldehyde	0.40 kg
		4	Acetophenone	1.63 kg

RA concerned may take further necessary action as per above decision of NC.

97	**Case No.:102/1/82-ALC4/2019**	Party Name:SV PLASTOCHEM PVT.LTD.	Meet No/Date:5/82-ALC4/2019 02.08.2019	**Status: Deferred**
	HQ File :01/82/050/00102/AM20/	RLA File :31/83/040/00006/AM20/	Lic.No/Date:3110067406 02.05.2019	Defer Date

Decision: Deferred for comments of TE.

98	**Case No.:103/1/82-ALC4/2019**	Party Name:SV PLASTOCHEM PVT.LTD.	Meet No/Date:5/82-ALC4/2019 02.08.2019	**Status: Deferred**
	HQ File :01/82/050/00103/AM20/	RLA File :31/83/040/00005/AM20/	Lic.No/Date:3110067407 02.05.2019	Defer Date
	Decision: Deferred for comments of TE.			

99	**Case No.:100/1/82-ALC4/2019**	Party Name:ETERNIS FINE CHEMICALS LIMITED,	Meet No/Date:5/82-ALC4/2019 02.08.2019	**Status: Deferred**
	HQ File :01/82/050/00100/AM20/	RLA File :03/94/040/00029/AM20/	Lic.No/Date:0310828779 03.05.2019	Defer Date
	Decision: Deferred for comments of TE.			

100	**Case No.:101/1/82-ALC4/2019**	Party Name:JODAS EXPOIM PVT.LTD	Meet No/Date:5/82-ALC4/2019 02.08.2019	**Status: Deferred**
	HQ File :01/82/050/00101/AM20/	RLA File :05/23/040/00048/AM20/	Lic.No/Date:0510410475 03.05.2019	Defer Date
	Decision: Deferred for comments of TE.			

101	**Case No.:110/1/82-ALC4/2019**	Party Name:COVALENT LABORATORIES PRIVATE LIMITED	Meet No/Date:5/82-ALC4/2019 02.08.2019	**Status: Approved**
	HQ File :01/82/050/00110/AM20/	RLA File :09/24/040/00031/AM20/	Lic.No/Date:0910067448 07.05.2019	

Decision: The Committee considered the cases as per agenda and in the light of earlier decision taken in meeting no. 15/82-ALC4/2019 dated 22.03.2019, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
CefpodoximProxetil	1 kg	1	D-7-AMINO CEPHALOSPORANIC ACID (D-7-ACA)	0.810 kg
		2	2- Mercapto- Benzothiazol- 2- Aminothiazole-4yl- Methoxyimino Acetate (MAEM)	0.8378 kg
		3	Dimethyl Carbonate (DMC)	1.422 kg
		4	1,1,3,3, - tetramethyl Guanidine (TMG)	0.189 kg
		5	Methanol	4.00 kg
		6	Methane sulfonic acid	1.626 kg
		7	Acetone	1.41 kg
		8	Trimethyl orthoformate(TMOF)	0.80 kg
		9	Dimethyl Acetamide (DMAC)	2.35 kg
		10	Toluene	2.22 kg
		11	Activated Carbon	0.100 kg

RA may take appropriate action as per the decision of Norms Committee.

102	**Case No.:135/1/82-ALC4/2019**	Party Name:SV PLASTOCHEM PVT.LTD.	Meet No/Date:5/82-ALC4/2019 02.08.2019	**Status: Deferred**
	HQ File :01/82/050/00135/AM20/	RLA File :31/83/040/00087/AM19/	Lic.No/Date:3110067409 07.05.2019	Defer Date

Decision: Deferred for comments of TE.

103	**Case No.:136/1/82-ALC4/2019**	Party Name:SV PLASTOCHEM PVT.LTD.	Meet No/Date:5/82-ALC4/2019 02.08.2019	**Status: Deferred**
	HQ File :01/82/050/00136/AM20/	RLA File :31/83/040/00113/AM18/	Lic.No/Date:3110067410 07.05.2019	Defer Date

Decision: Deferred for comments of TE.

104	**Case No.:106/1/82-ALC4/2019**	Party Name:PRACHEM LABORATORIES	Meet No/Date:5/82-ALC4/2019 02.08.2019	**Status: Deferred**
	HQ File :01/82/050/00106/AM20/	RLA File :08/24/040/00003/AM20/	Lic.No/Date:0810145205 08.05.2019	Defer Date

Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization from RLA, Ahmedabad.

105	**Case No.:107/1/82-ALC4/2019**	Party Name:SHANKUS PHARMACEUTICALS	Meet No/Date:5/82-ALC4/2019 02.08.2019	**Status: Deferred**
	HQ File :01/82/050/00107/AM20/	RLA File :08/24/040/00040/AM20/	Lic.No/Date:0810145203 08.05.2019	Defer Date
	Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization from RLA, Ahmedabad.			

106	**Case No.:108/1/82-ALC4/2019**	Party Name:SYNNAT PHARMA PRIVATE LIMITED	Meet No/Date:5/82-ALC4/2019 02.08.2019	**Status: Approved**
	HQ File :01/82/050/00108/AM20/	RLA File :02/24/040/00009/AM20/	Lic.No/Date:0210209153 08.05.2019	

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl. No.	Import items	Qty.
Papaverine Hydrochloride BP/Ph.Eur/USP/JP	1 kg	1	Papaverine Crude Content 95%	1.05 kg

RA concerned may take further necessary action as per above decision of NC.

107	**Case No.:111/1/82-ALC4/2019**	Party Name:SAINOR LABORATORIES PVT LTD	Meet No/Date:5/82-ALC4/2019 02.08.2019	**Status: Deferred**
	HQ File :01/82/050/00111/AM20/	RLA File :09/24/040/00057/AM20/	Lic.No/Date:0910067455 08.05.2019	Defer Date
	Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization from RLA, Hyderabad.			

108	**Case No.:119/1/82-ALC4/2019**	Party Name:GLENMARK PHARMACEUTICALS LTD.,	Meet No/Date:5/82-ALC4/2019 02.08.2019	**Status: Approved**
	HQ File :01/82/050/00119/AM20/	RLA File :03/94/040/00065/AM20/	Lic.No/Date:0310828859 08.05.2019	

Decision: The Committee considered the cases as per agenda and in the light of earlier decision taken in meeting no. 13/82-ALC4/2018 dated 14.01.2019, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
Indomethacin Capsule USP 25mg (Per Pack 100 Tabs.) (Net wt. of Indomethacin USP is 500.000 Kgs)	1 Pack	1	Indomethacin USP	25.50 mg/25 mg capsule
Indomethacin Capsule USP 25mg (Per Pack 1000 Tabs.) (Net wt. of Indomethacin USP is 1250.000 Kgs)	1 Pack		Indomethacin USP	25.50 mg/25 mg capsule
Indomethacin Capsule USP 50mg (Per Pack 100 Tabs.) (Net wt. of Indomethacin USP is 105.000 Kgs)	1 Pack		Indomethacin USP	51.00 mg/50 mg capsule
Indomethacin Capsule USP 50mg (Per Pack 500 Tabs.) (Net wt. of Indomethacin USP is 1125.000 Kgs)	1 Pack		Indomethacin USP	51.00 mg/50 mg capsule

RA may take appropriate action as per the decision of Norms Committee.

109	**Case No.:129/1/82-ALC4/2019**	Party Name:N S CHEMICALS	Meet No/Date:5/82-ALC4/2019 02.08.2019	**Status: Deferred**
	HQ File :01/82/050/00129/AM20/	RLA File :03/95/040/00012/AM20/	Lic.No/Date:0310828854 08.05.2019	Defer Date

Decision: The Committee considered the case as per agenda in the presence of technical experts and it was decided to call for following information:

(i) CoA of import item from foreign supplier.
(ii) Testing report of export product.

110	**Case No.:113/1/82-ALC4/2019**	Party Name:AURORE LIFE SCIENCES PRIVATE LIMITED	Meet No/Date:5/82-ALC4/2019 02.08.2019	**Status: Deferred**
	HQ File :01/82/050/00113/AM20/	RLA File :09/24/040/00011/AM20/	Lic.No/Date:0910067466 09.05.2019	Defer Date

Decision: Deferred for comments of TE.

111	**Case No.:117/1/82-ALC4/2019**	Party Name:ADISHANK CHEMICALS PVT.LTD.	Meet No/Date:5/82-ALC4/2019	**Status: Approved**

			02.08.2019	
	HQ File :01/82/050/00117/AM20/	RLA File :03/94/040/00006/AM20/	Lic.No/Date:0310828912 09.05.2019	

Decision: The Committee considered the cases as per agenda and in the light of earlier decision taken in meeting no. 3/82-ALC4/2019 dated 05.07.2019, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import Items	Qty.
DI PHENYL ISO DECYL PHOSPHITE (DPDP)	1 kg	1.	Phenol	0.557 kg
		2.	2 -Propyl Heptanol	0.386 kg

RA may take appropriate action as per the decision of Norms Committee.

112	**Case No.:118/1/82-ALC4/2019**	Party Name:CIPLA LIMITED.	Meet No/Date:5/82-ALC4/2019 02.08.2019	**Status: Approved**
	HQ File :01/82/050/00118/AM20/	RLA File :03/94/040/00081/AM20/	Lic.No/Date:0310828889 09.05.2019	

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl. No.	Import items	Qty.
Difluprednate Ophthalmic Emulsion 0.05% Each ml contains : Difluprednate 0.05%, Sorbic acid NF 0.1%	1 Number	1	Difluprednate	0.00255 gm / 5 ml pack

RA concerned may take further necessary action as per above decision of NC.

113	**Case No.:130/1/82-ALC4/2019**	Party Name:GLOBE TROTTERS PVT LTD	Meet No/Date:5/82-ALC4/2019 02.08.2019	**Status: Approved**
	HQ File :01/82/050/00130/AM20/	RLA File :03/94/040/00106/AM20/	Lic.No/Date:0310828909 09.05.2019	

Decision: The Committee considered the cases as per agenda and in the light of earlier decision taken in meeting no. 1/82-ALC4/2019 dated 03.06.2019, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export Product	Qty.	Sl. No.	Import items	Qty.
Cefotaxime Sodium Sterile	1 kg	1	cefotaxime acid	0.989 kg
		2	triethyl amine	0.178 kg
		3	sod-2-ethylhexanoate	0.44 kg
		4	ethyl acetate	2.233 kg
		5	methanol meOH	0.40 kg
		6	ethylenediaminetetraacetic acid	0.013 kg
		7	activated carbon	0.014 kg

RA may take appropriate action as per the decision of Norms Committee.

114	**Case No.:131/1/82-ALC4/2019**	Party Name:ZIM LABORATORIES LIMITED	Meet No/Date:5/82-ALC4/2019 02.08.2019	**Status: Approved**
	HQ File :01/82/050/00131/AM20/	RLA File :03/95/040/00121/AM20/	Lic.No/Date:0310828917 09.05.2019	

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 7/82-ALC4/2015 , dated 24.07.2015, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export product	Qty.	Import items	Qty.
Nicardipine Hydrochloride SR Pellets 50 mg	1kg	Nicardipine HCL JP / USP	0.2196 kg

RA concerned may take further necessary action as per above decision of NC.

115	**Case No.:140/1/82-ALC4/2019**	Party Name:MALWA OXYGEN & INDUSTRIAL GASES PVT.LTD.,	Meet No/Date:5/82-ALC4/2019 02.08.2019	**Status: Deferred**
	HQ File :01/82/050/00140/AM20/	RLA File :56/24/040/00035/AM19/	Lic.No/Date:5610005605 09.05.2019	Defer Date

Decision: Deferred for comments of TE.

116	**Case No.:141/1/82-ALC4/2019**	Party Name:MALWA OXYGEN & INDUSTRIAL GASES PVT.LTD.,	Meet No/Date:5/82-ALC4/2019 02.08.2019	**Status: Deferred**
	HQ File :01/82/050/00141/AM20/	RLA File :56/24/040/00034/AM19/	Lic.No/Date:5610005606 09.05.2019	Defer Date

Decision: Deferred for comments of TE.

117	**Case No.:274/1/82-ALC4/2019**	Party Name:STYRAX LIFE SCIENCES PRIVATE LIMITED	Meet No/Date:5/82-ALC4/2019 02.08.2019	**Status: Approved**
	HQ File :01/82/050/00180/AM20/	RLA File :26/24/040/00003/AM20/	Lic.No/Date:2610012877 09.05.2019	

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 4/82-ALC4/2018 , dated 19.06.2018, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
5-(4-AMINO-2-OXO-PYRIMIDINYL)-OXATYHIOLANE-2-CARBOXYLIC ACID-ISOPROPYL-METHYL-CYCLOHEXYL ESTER OR CHE	1kg	1	GLYOXALIC ACID 50%	0.746 kg
		2	2,5-DIHYDROXY-1,4-DIATHINE	0.327 kg
		3	TOLUENE	1.56 kg
		4	DI METHYL FORMAMIDE (DMF)	0.26 kg
		5	CYTOSINE	0.434 kg
		6	HEXA METHYL DISILAZANE (HMDS)	0.708 kg
		7	METHYLENE DI CHLORIDE (MDC)	2.63 kg
		8	L-MENTHOL (FRESH / RECOVERY)	0.751 kg
		9	TRI ETHYL AMINE (TEA)	0.67 kg
		10	TRIPHOSGINE	0.50 kg

RA concerned may take further necessary action as per above decision of NC.

118	**Case No.:109/1/82-ALC4/2019**	Party Name:SAURAV CHEMICALS LIMITED	Meet No/Date:5/82-ALC4/2019 02.08.2019	**Status: Deferred**
	HQ File :01/82/050/00109/AM20/	RLA File :22/24/040/00011/AM20/	Lic.No/Date:2210016146 10.05.2019	Defer Date

Decision: Deferred for comments of TE.

119	**Case No.:114/1/82-ALC4/2019**	Party Name:GLAND PHARMA LIMITED	Meet No/Date:5/82-ALC4/2019 02.08.2019	**Status: Approved**
	HQ File :01/82/050/00114/AM20/	RLA File :09/24/040/00040/AM20/	Lic.No/Date:0910067489 10.05.2019	

Decision: The Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
Metoprolol Tartrate Injection 1mg/ml, 5ml Vial	1 Number	1	Metoprolol Tartrate	5.50 mg/5ml vial
		2	Glass Vials	Relevant as per Packing policy
		3	Rubber Stoppers	Relevant as per Packing policy
		4	Flip off Seals	Relevant as per Packing policy

RA concerned may take further necessary action as per above decision of NC.

120	**Case No.:115/1/82-ALC4/2019**	Party Name:GLAND PHARMA LIMITED	Meet No/Date:5/82-ALC4/2019 02.08.2019	**Status: Approved**
	HQ File :01/82/050/00115/AM20/	RLA File :09/24/040/00041/AM20/	Lic.No/Date:0910067490 10.05.2019	

Decision: The Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
Ganciclovir for Injection USP 500mg/vial, 10ml Vial	1 Number	1	Ganciclovir USP	550 mg/10ml vial
		2	Glass Vials	Relevant as per Packing policy
		3	Rubber Stoppers	Relevant as per Packing policy
		4	Flip off Seals	Relevant as per Packing policy

RA concerned may take further necessary action as per above decision of NC.

121	**Case No.:116/1/82-ALC4/2019**	Party Name:ZENITH DYEINTERMEDIATES LIMITED	Meet No/Date:5/82-ALC4/2019 02.08.2019	**Status: Approved**
	HQ File :01/82/050/00116/AM20/	RLA File :03/95/040/00016/AM20/	Lic.No/Date:0310828945 10.05.2019	

Decision: The Committee considered the cases as per agenda and in the light of earlier decision taken in meeting no. 12/82-ALC4/2018 dated 12.12.2018 and 14/82-ALC4/2018 dated 14.02.2019, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
NAS-5 (2-DIAZO-1-NAPTHOL-5-SULFONIC ACID, SODIUM SALT)	1 kg	1	TOBIAS ACID (PURITY MIN. 97%)	1.618 kg

RA may take appropriate action as per the decision of Norms Committee.

122	**Case No.:134/1/82-ALC4/2019**	Party Name:STERILE INDIA PRIVATE LIMITED	Meet No/Date:5/82-ALC4/2019 02.08.2019	**Status: Approved**
	HQ File :01/82/050/00134/AM20/	RLA File :33/24/040/00004/AM20/	Lic.No/Date:3310030540 10.05.2019	

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 7/82-ALC4/2018 , dated 24.08.2018, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl.No.	Import items	Qty.
Ceftriaxone Sodium Sterile	1 kg	1	Ceftriaxone Sodium (Non Sterile)	1.04 kg

RA concerned may take further necessary action as per above decision of NC.

123	**Case No.:137/1/82-ALC4/2019**	Party Name:ANLON HEALTHCARE PRIVATELIMITED	Meet No/Date:5/82-ALC4/2019 02.08.2019	**Status: Deferred**
	HQ File :01/82/050/00137/AM20/	RLA File :24/24/040/00004/AM20/	Lic.No/Date:2410042746 10.05.2019	Defer Date

Decision: Deferred for comments of TE.

124	**Case No.:138/1/82-ALC4/2019**	Party Name:ANLON HEALTHCARE PRIVATELIMITED	Meet No/Date:5/82-ALC4/2019 02.08.2019	**Status: Deferred**
	HQ File :01/82/050/00138/AM20/	RLA File :24/24/040/00005/AM20/	Lic.No/Date:2410042747 10.05.2019	Defer Date

Decision: Deferred for comments of TE.

125	**Case No.:139/1/82-ALC4/2019**	Party Name:MAMTA POLYCOATS	Meet No/Date:5/82-ALC4/2019 02.08.2019	**Status: Approved**
	HQ File :01/82/050/00139/AM20/	RLA File :34/24/040/00048/AM20/	Lic.No/Date:3410045130 10.05.2019	

Decision: The Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
Tri Butyl Citrate (Citrate Esters)	1 kg	1	Citric Acid	0.5614 kg

RA concerned may take further necessary action as per above decision of NC.

126	**Case No.:112/1/82-ALC4/2019**	Party Name:LANTECH PHARMACEUTICALS LIMITED	Meet No/Date:5/82-ALC4/2019 02.08.2019	**Status: Approved**
	HQ File :01/82/050/00112/AM20/	RLA File :09/24/040/00067/AM20/	Lic.No/Date:0910067504 13.05.2019	

Decision: The Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
5-(4-Amino-2-oxo-1(2H)-pyrimidinyl)-1,3-oxathiolane-2-carboxylic acid 5-methyl-2-(1-methylethyl) cyclohexyl ester	1 kg	1	Glyoxalic acid (50%)	0.746 kg
		2	Menthol (L-Menthol)	0.751 kg
		3	2,5-Dihydroxy-1,4-dithiane	0.327 kg
		4	Toluene	0.50 kg
		5	Cyclohexane	0.79 kg
		6	Hexanes	1.13 kg
		7	Methylene dichloride	2.87 kg
		8	Cytosine	0.434 kg
		9	Hexamethyldisilazane	0.708 kg
		10	Triphosgene	0.50 kg
		11	Triethylamine	0.53 kg

RA concerned may take further necessary action as per above decision of NC.

127	**Case No.:132/1/82-ALC4/2019**	Party Name:GLENMARK LIFE SCIENCES LIMITED	Meet No/Date:5/82-ALC4/2019 02.08.2019	**Status: Approved**
	HQ File :01/82/050/00132/AM20/	RLA File :03/94/040/00105/AM20/	Lic.No/Date:0310828961 13.05.2019	

Decision: The Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
CILOSTAZOL	1 Kg.	1	5-(4-CHLOROBUTYL)-1-CYCLOHEXYL 1H TETRAZOLE	0.88 kg
		2	6-HYDROXY-2 OXO-1,2,3,4-TETRAHYDROQUINOLINONE	0.59 kg
		3	METHANOL	4.00 litres
		4	TOLUENE	0.30 litres

RA concerned may take further necessary action as per above decision of NC.

128	**Case No.:133/1/82-ALC4/2019**	Party Name:GLENMARK LIFE SCIENCES LIMITED	Meet No/Date:5/82-ALC4/2019 02.08.2019	**Status: Approved**
	HQ File :01/82/050/00133/AM20/	RLA File :03/94/040/00104/AM20/	Lic.No/Date:0310828962 13.05.2019	

Decision: The Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
OLMESARTAN MEDOXOMIL	1 Kg.	1	4-(1-HYDROXY-1-METHYL ETHYL)-2-PROPYL-1H-IMIDAZOLE 5-CARBOXYLIC ACID ETHYL ESTER	0.70 kg
		2	5-(4-BROMOMETHYL) (1,-BROMOMETHYLIPHENYL)-2YL TRIPHENYL-1-H TETRAZOLE	1.35 kg
		3	4-CHLOROMETHYL-5-METHYL 1,3-DIOXOLEN-2-ONE	0.47 kg
		4	METHYLENE CHLORIDE (MDC)	4.78 litres
		5	TOLUENE	2.45 litres
		6	DIMETHYL FORMAMIDE (DMF)	1.76 litres

RA concerned may take further necessary action as per above decision of NC.

129	**Case No.:250/1/82-ALC4/2019**	Party Name:GLAND PHARMA LIMITED	Meet No/Date:5/82-ALC4/2019 02.08.2019	**Status: Deferred**
	HQ File :01/82/050/00156/AM20/	RLA File :09/24/040/00042/AM20/	Lic.No/Date:0910067505 13.05.2019	Defer Date

Decision: Deferred for comments of TE.

130	**Case No.:255/1/82-ALC4/2019**	Party Name:J.B. CHEMICALS & PHARMACEUTICALS LIMITED	Meet No/Date:5/82-ALC4/2019 02.08.2019	**Status: Approved**
	HQ File :01/82/050/00161/AM20/	RLA File :03/94/040/00107/AM20/	Lic.No/Date:0310828984 13.05.2019	

Decision: The Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Sl. No.	Export Product	Qty.	Sl. No.	Import Item	Qty
1	Benzydamine Hydrochloride And Cetylpyridinium Chloride Anti-Inflammatory And Antiseptic Lozenges Sugar Free and all other flavours. Each lozenge contains (i) Benzydamine Hydrochloride- 3mg (ii) Cetylpyridinium Chloride- 1.33mg (iii) Isomalt ST-M - 2282mg. Net content (i) 73.34 Kgs (ii) 32.514 Kgs (iii) 55787.306 Kgs.	1 Number	1	Benzydamine Hydrochloride	3.06 mg
			2	Cetylpyridinium Chloride	1.33 mg
			3	Isomalt ST-M	2282 mg
2	Benzydamine Hydrochloride, 2,4-Dichlorobenzyl Alcohol And Lidocaine Hydrochloride Anaesthetic, Anti-Inflammatory, Anti-Bacterial Lozenges Sugar Free. Each lozenge contains (i) Benzydamine Hydrochloride - 3mg (ii) Isomalt ST-M- 2282mg. Net content (i) 39.973 Kgs. (ii) 30406.39 Kgs.	1 Number	4	Benzydamine Hydrochloride	3.06 mg
			5	Isomalt ST-M	2282 mg
3	Benzydamine Hydrochloride Anti-Inflammatory Lozenges Sugar Free. Each lozenge contains (i) Benzydamine Hydrochloride- 3mg (ii) Isomalt ST-M - 2282mg. Net content (i) 20.02 Kgs. (ii) 15228.534 Kgs.	1 Number	6	Benzydamine Hydrochloride	3.06 mg
			7	Isomalt ST-M	2282 mg
4	Cetylpyridinium Chloride And Bromhexine Hydrochloride Antiseptic Lozenges Sugar Free and all other flavours. Each lozenge contains (i) Cetylpyridinium Chloride - 1.33mg (ii) Isomalt ST-M - 2282 mg. Net content (i) 1.873 Kgs. (ii) 3214.06 Kgs.	1 Number	8	Cetylpyridinium Chloride	1.33 mg
			9	Isomalt ST-M	2282 mg
5	Cetylpyridinium Chloride And Benzydamine Hydrochloride Antiseptic Lozenges Suger Free. Each lozenge contains (i) Cetylpyridinium Chloride- 1mg (ii) Isomalt ST-M - 2282mg. Net content (i) 1.406 Kgs (ii) 3209.514 Kgs.	1 Number	10	Cetylpyridinium Chloride	1 mg
			11	Isomalt ST-M	2282 mg

RA may take appropriate action as per the decision of Norms Committee.

131	**Case No.:248/1/82-ALC4/2019**	Party Name:COVALENT LABORATORIES PRIVATE LIMITED	Meet No/Date:5/82-ALC4/2019 02.08.2019	**Status: Approved**
	HQ File :01/82/050/00154/AM20/	RLA File :09/24/040/00047/AM20/	Lic.No/Date:0910067509 14.05.2019	

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 1/82-ALC4/2019 , dated 03.06.2019, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl. No.	Import Item Name.	Qty.
Cefdinir	1kg	1	7-Phenylacetamideo-3-Chloromethyl Cephalosporonic Acid Para Methoxybenzyl Ester (GCLE)	2.263 kg
		2	Triphenyl Phosphine	1.234 kg
		3	ethyl-(Z)-2-hydroxylamino-2-(2-aminthiazole-4-y) acetate (EHATA)	1.397 kg
		4	Methylene Chloride	14.87 kg
		5	Tetra Hydro Furan	2.06 kg
		6	Methanol	4.12 kg
		7	Activated Carbon	0.055 kg

RA concerned may take further necessary action as per above decision of NC.

132	**Case No.:251/1/82-ALC4/2019**	Party Name:GLAND PHARMA LIMITED	Meet No/Date:5/82-ALC4/2019 02.08.2019	**Status: Deferred**
	HQ File :01/82/050/00157/AM20/	RLA File :09/24/040/00043/AM20/	Lic.No/Date:0910067519 14.05.2019	Defer Date

Decision: Deferred for comments of TE.

133	**Case No.:261/1/82-ALC4/2019**	Party Name:SANDHYA ORGANIC CHEMICALS PVT.LTD.	Meet No/Date:5/82-ALC4/2019 02.08.2019	**Status: Approved**
	HQ File :01/82/050/00167/AM20/	RLA File :03/95/040/01388/AM19/	Lic.No/Date:0310828995 14.05.2019	

Decision: Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
DIPHENYL ISODECYL PHOSPHITE (DPDP)	1 kg	1	PHENOL	0.557 kg
		2	ISODECYL ALCOHOL	0.386 kg
		3	YELLOW PHOSPHORUS	0.087 kg

RA concerned may take further necessary action as per above decision of NC.

134	**Case No.:262/1/82-ALC4/2019**	Party Name:SANDHYA ORGANIC CHEMICALS PVT.LTD.	Meet No/Date:5/82-ALC4/2019 02.08.2019	**Status: Approved**
	HQ File :01/82/050/00168/AM20/	RLA File :03/95/040/01387/AM19/	Lic.No/Date:0310828997 14.05.2019	

Decision: The Committee considered the cases as per agenda and in the light of earlier decision taken in meeting no. 12/82-ALC4/2018 dated 12.12.2018, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
2 ETHYLHEXYL DIPHENYL PHOSPHITE (2 EHDP)	1 kg	1	YELLOW PHOSPHORUS	0.087 kg
		2	PHENOL	0.570 kg
		3	2 ETHYLHEXANOL	0.386 kg

RA may take appropriate action as per the decision of Norms Committee.

135	**Case No.:263/1/82-ALC4/2019**	Party Name:JUBILANT LIFE SCIENCES LIMITED	Meet No/Date:5/82-ALC4/2019 02.08.2019	**Status: Deferred**
	HQ File :01/82/050/00169/AM20/	RLA File :05/23/040/00018/AM20/	Lic.No/Date:0510410573 14.05.2019	Defer Date

Decision: The Committee considered the case as per agenda in the presence of technical experts and it was decided to call for following information:

(i) Complete 4E with all technical details, molecular weight and stoichiometric balance etc.

136	**Case No.:264/1/82-ALC4/2019**	Party Name:JUBILANT LIFE SCIENCES LIMITED	Meet No/Date:5/82-ALC4/2019 02.08.2019	**Status: Approved**
	HQ File :01/82/050/00170/AM20/	RLA File :05/23/040/00530/AM19/	Lic.No/Date:0510410582 14.05.2019	

Decision: The Committee considered the cases as per agenda and in the light of earlier decision taken in meeting no. 3/82-ALC4/2019 dated 05.07.2019, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
Piperidine (Min Purity 99%)	1 kg	1	Ruthenium Alumina Catalyst (Ruthenium 5 %)	0.00196 kg
		2	Alumina Silicate Catalyst	0.01896 kg
		3	Denatured Ethyl Alcohol	2.242 kg
		4	Methanol	1.441 kg
		5	Propionaldehyde	No details

RA may take appropriate action as per the decision of Norms Committee.

137	**Case No.:265/1/82-ALC4/2019**	Party Name:PANACEA BIOTEC LTD.,	Meet No/Date:5/82-ALC4/2019 02.08.2019	**Status: Approved**
	HQ File :01/82/050/00171/AM20/	RLA File :05/24/040/00086/AM20/	Lic.No/Date:0510410569 14.05.2019	

Decision: Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
PANIMUN BIORAL CAPSULES 25 MG. EACH SOFT GELATIN CAPSULE CONTAINS: CYCLOSPORINE USP 25 MG.	6000 Number	1	CYCLOSPORINE USP	0.153 kg
PANIMUN BIORAL CAPSULES 50 MG. (EACH SOFT GELATIN CAPSULE CONTAINS: CYCLOSPORINE USP 50 MG.)	235980 Number	2	CYCLOSPORINE USP	12.00 kg
PANIMUN BIORAL CAPSULES 100 MG. (EACH SOFT GELATIN CAPSULE CONTAINS: CYCLOSPORINE USP 100 MG.)	208860 Number	3	CYCLOSPORINE USP	21.304 kg
CYCLOSPORINE CAPSULE 25 MG (EACH SOFT GELATIN CAPSULE CONTAINS: CYCLOSPORINE USP 25 mg)	90000 Number	4	CYCLOSPORINE USP	2.30 kg

RA concerned may take further necessary action as per above decision of NC.

138	**Case No.:266/1/82-ALC4/2019**	Party Name:SENTISS PHARMA PVT.LTD.	Meet No/Date:5/82-ALC4/2019 02.08.2019	**Status: Approved**
	HQ File :01/82/050/00172/AM20/	RLA File :05/24/040/00060/AM20/	Lic.No/Date:0510410568 14.05.2019	

Decision: The Committee considered the cases as per agenda and in the light of earlier decision taken in meeting no. 14/82-ALC4/2018 dated 14.02.2019, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
TIZOPTAN (BIMATOPROST 0.03% AND TIMOLOL 0.5% OPHTHALMIC SOLUTION) 3ML	1 No.	1	BIMATOPROST	0.90 mg/3 ml vial
BIMATAN EYE DROPS (BIMATOPROST OPHTHALMIC SOLUTION 0.03% 2.5ML)	1 No.	1	BIMATOPROST	0.75 mg/2.5 ml vial

RA may take appropriate action as per the decision of Norms Committee.

139	**Case No.:249/1/82-ALC4/2019**	Party Name:AURORE LIFE SCIENCES PRIVATE LIMITED	Meet No/Date:5/82-ALC4/2019 02.08.2019	**Status: Deferred**
	HQ File :01/82/050/00155/AM20/	RLA File :09/24/040/00071/AM20/	Lic.No/Date:0910067527 15.05.2019	Defer Date
	Decision: Deferred for comments of TE.			

140	**Case No.:252/1/82-ALC4/2019**	Party Name:GLAND PHARMA LIMITED	Meet No/Date:5/82-ALC4/2019 02.08.2019	**Status: Deferred**
	HQ File :01/82/050/00158/AM20/	RLA File :09/24/040/00069/AM20/	Lic.No/Date:0910067532 15.05.2019	Defer Date
	Decision: The Committee considered the case as per agenda in the presence of technical experts and it was decided to call for following information: (i) COA of import item “Bacitracin” from Foreign Supplier showing potency in IU / mg.			

141	**Case No.:253/1/82-ALC4/2019**	Party Name:GLAND PHARMA LIMITED	Meet No/Date:5/82-ALC4/2019 02.08.2019	**Status: Rejected**
	HQ File :01/82/050/00159/AM20/	RLA File :09/24/040/00068/AM20/	Lic.No/Date:0910067533 15.05.2019	
	Decision: The Committee considered the case as per agenda in the presence of technical experts and it was observed that as per DML furnished permission has been given by CDSCO for export of 1300 vials against product licence for export of 9000 vials. In view of above, the Committee decided to **reject** the case.			

142	**Case No.:254/1/82-ALC4/2019**	Party Name:AMITEX AGRO PRODUCT PVT LTD	Meet No/Date:5/82-ALC4/2019 02.08.2019	**Status: Approved**
	HQ File :01/82/050/00160/AM20/	RLA File :03/94/040/00102/AM20/	Lic.No/Date:0310829061 15.05.2019	

Decision: The Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
Standard Sunflower Lecithin Liquid	200 kg	1	Crude Sunflower Lecithin Liquid	200 kg

RA concerned may take further necessary action as per above decision of NC.

143	**Case No.:267/1/82-ALC4/2019**	Party Name:CLEAN SCIENCE AND TECHNOLOGY PVT.LTD.	Meet No/Date:5/82-ALC4/2019 02.08.2019	**Status: Deferred**
	HQ File :01/82/050/00173/AM20/	RLA File :31/83/040/00017/AM20/	Lic.No/Date:3110067419 15.05.2019	Defer Date
	Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization from RLA, Pune.			

144	**Case No.:256/1/82-ALC4/2019**	Party Name:J.B. CHEMICALS & PHARMACEUTICALS LIMITED	Meet No/Date:5/82-ALC4/2019 02.08.2019	**Status: Approved**
	HQ File :01/82/050/00162/AM20/	RLA File :03/94/040/00072/AM20/	Lic.No/Date:0310829068 16.05.2019	

Decision: The Committee considered the cases as per agenda in the presence of technical experts and it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export Product

1. GLIPIZIDE EXTENDED RELEASE TABLETS 10 MG. Each tablet contains (i) Glipizide USP- 10 mg
(ii) Eastman (TM Cellulose Acetate (CA 398-10NF/EP)- 29.70 mg (iii) Sentry Polyox WSR N80 FP NF- 178.10 mg (iv) Sentry Polyox WSR 303 NF- 100 mg. Net content (i) 281.25 Kgs (ii) 835.313 Kgs (iii) 5009.063 Kgs (iv) 2812.50 Kgs.

2. GLIPIZIDE EXTENDED RELEASE TABLETS 5 MG. Each tablet contains (i) Glipizide USP- 5 mg
(ii) Eastman (TM Cellulose Acetate (CA 398-10NF/EP)- 20.40 mg (iii) Sentry Polyox WSR N80 FP NF- 89.05 mg (iv) Sentry Polyox WSR 303 NF- 50 mg. Net content (i) 104.167 Kgs (ii) 425.001 Kgs (iii) 1855.214 Kgs (iv) 1041.67 Kgs.

3. GLIPIZIDE EXTENDED RELEASE TABLETS 2.5 MG. Each tablet contains (i) Glipizide USP- 2.5 mg
(ii) Eastman (TM Cellulose Acetate (CA 398-10NF/EP)- 20.40 mg (iii) Sentry Polyox WSR N80 FP NF- 89.05 mg (iv) Sentry Polyox WSR 303 NF- 50 mg. Net content (i) 31.25 Kgs (ii) 255 Kgs (iii) 1113.126 Kgs (iv) 625.001 Kgs.

Sl. No.	Import Items	For export of 1 Number of Tablet		
		2.5 mg	5.0 mg	10.0 mg
1	GLIPIZIDE USP	2.55 mg	5.10 mg	10.20 mg
2	EASTMAN (TM) CELLULOSE ACETATE (CA 398-10NF/EP)	20.40 mg	20.40 mg	29.70 mg
3	SENTRY POLYOX WSR N80 FP NF	89.05 mg	89.05 mg	178.10 mg
4	SENTRY POLYOX WSR 303 NF	50.00 mg	50.00 mg	100.00 mg

RA may take appropriate action as per the decision of Norms Committee.

145	**Case No.:257/1/82-ALC4/2019**	Party Name:J.B. CHEMICALS & PHARMACEUTICALS LIMITED	Meet No/Date:5/82-ALC4/2019 02.08.2019	**Status: Approved**
	HQ File :01/82/050/00163/AM20/	RLA File :03/94/040/00115/AM20/	Lic.No/Date:0310829085 16.05.2019	

Decision: The Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Sl. No.	Export Product	Qty.	Sl. No.	Import Item	Qty
1	Benzocaine and Cetylpyridinium Chloride Anaesthetic Throat Lozenges. Flavours Black Current, Honey Lemon & Other Flavours. Each Lozenge Contains 12mg Benzocaine. Net content of Benzocaine - 90.066 Kgs.	1 Number	1	Benzocaine	12.24 mg
2	Benzocaine and Cetylpyridinium Chloride Anaesthetic Throat Lozenges. Flavours Black Current and Lime & Lemon and Other Flavours. Each Lozenge contains 10mg Benzocaine. Net content of Benzocaine - 17.341 Kgs.	1 Number	2	Benzocaine	10.2 mg
3	Benzocaine, Cetylpyridinium Chloride And Dextromethorphan Hydrobromide Anaesthetic Throat Lozenges. Each Lozenge Contains 1.25mg Benzocaine. Net content of Benzocaine - 8.696 Kgs.	1 Number	3	Benzocaine	1.275 mg
4	Life Brand Sore Throat & Nasal Congestion Relief Extra Strength (Flavours Cherry/Honey & Lemon/Other flavours) Sugar Free Lozenges. Each Lozenge Contains Bezocaine 15 mg & Isomalt ST-M 2700 Mg. Net Content Benzocaine 4.054 Kgs. And Isomalt ST-M - 729.734 Kgs.	1 Number	4	Benzocaine	15.30 mg
			5	Isomalt ST-M	2700 mg
5	Personnelle Oral Anesthetic Sore Throat Lozenges Extra Strenght Sugar Free (Flavours Cherry/Honey Lemon/Other flavours) Each Lozenge Contains Bezocaine 15 mg & Isomalt ST-M 2700 Mg. Net Content Benzocaine 2.703 Kgs. and Isomalt ST-M - 486.562 Kgs.	1 Number	6	Benzocaine	15.30 mg
			7	Isomalt ST-M	2700 mg

6	Option +Oral Lozenges Sore Throat & Nasal Congestion Relief Extra Strenght Flavours Cherry/Honey Lemon /Other flavours. Each Lozenge Contains Bezocaine 15 mg & Isomalt ST-M 2700 Mg. Net Content Benzocaine 4.054 Kgs. And Isomalt ST-M - 729.734 Kgs.		8	Benzocaine	15.30 mg
			9	Isomalt ST-M Items at Sl.Nos.1,2,3,4,6 & 8 (Benzocaine) are drugs and is covered under P.C.No.9dt: 30.06.2003 read with P.C.No.15,dt:17.09.2003	2700 mg

RA may take appropriate action as per the decision of Norms Committee.

146	**Case No.:268/1/82-ALC4/2019**	Party Name:CLEAN SCIENCE AND TECHNOLOGY PVT.LTD.	Meet No/Date:5/82-ALC4/2019 02.08.2019	**Status: Deferred**
	HQ File :01/82/050/00174/AM20/	RLA File :31/83/040/00019/AM20/	Lic.No/Date:3110067424 16.05.2019	Defer Date
	Decision: Deferred for comments of TE.			

147	**Case No.:269/1/82-ALC4/2019**	Party Name:CLEAN SCIENCE AND TECHNOLOGY PVT.LTD.	Meet No/Date:5/82-ALC4/2019 02.08.2019	**Status: Deferred**
	HQ File :01/82/050/00175/AM20/	RLA File :31/83/040/00021/AM20/	Lic.No/Date:3110067425 16.05.2019	Defer Date
	Decision: Deferred for comments of TE.			

148	**Case No.:270/1/82-ALC4/2019**	Party Name:VISION DRUGS PVT LTD	Meet No/Date:5/82-ALC4/2019 02.08.2019	**Status: Deferred**
	HQ File :01/82/050/00176/AM20/	RLA File :09/24/040/00048/AM20/	Lic.No/Date:0910067541 17.05.2019	Defer Date
	Decision: Deferred for comments of TE.			

149	**Case No.:271/1/82-ALC4/2019**	Party Name:ORCH LABORATORIES INDIA PVT LTD	Meet No/Date:5/82-ALC4/2019 02.08.2019	**Status: Approved**
	HQ File :01/82/050/00177/AM20/	RLA File :09/24/040/00039/AM20/	Lic.No/Date:0910067543 17.05.2019	

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 15/82-ALC4/2018 , dated 22.03.2019, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl. No.	Import items	Qty.
4-AMINO-2-OXO-PYRIMIDINYL-OXATHIOLANE-2-CARBOXYLIC ACID-ISOPROPYL-METHYL-CYCLOHEXYLESTER (CHE)	1 kg	1	Glyoxylic Acid 50%	0.746 kg
		2	L (-) menthol (Fresh/Recovery)	0.751 kg
		3	Cyclohexane	0.790 kg
		4	2,5-Dihydroxy-1,4-Dithiane	0.327 kg
		5	Cytosine	0.434 kg
		6	Hexamethyl Disilazane	0.708 kg
		7	Methylene Dichloride	3.00 kg
		8	Triphosgene	0.50 kg
		9	n-Hexane	1.00 kg

RA concerned may take further necessary action as per above decision of NC.

150	**Case No.:276/1/82-ALC4/2019**	Party Name:PIRAMAL ENTERPRISES LIMITED	Meet No/Date:5/82-ALC4/2019 02.08.2019	**Status: Deferred**
	HQ File :01/82/050/00182/AM20/	RLA File :03/95/040/00143/AM20/	Lic.No/Date:0310829108 17.05.2019	Defer Date

Decision: The Committee considered the case as per agenda in the presence of technical experts and it was decided to call for following information:

(i) Master Batch Formula for each export item to be furnished. .

151	**Case No.:272/1/82-ALC4/2019**	Party Name:GLAND PHARMA LIMITED	Meet No/Date:5/82-ALC4/2019 02.08.2019	**Status: Deferred**
	HQ File :01/82/050/00178/AM20/	RLA File :09/24/040/00077/AM20/	Lic.No/Date:0910067546 20.05.2019	Defer Date

Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization from RLA, Bangalore.

152	**Case No.:273/1/82-ALC4/2019**	Party Name:GLAND PHARMA LIMITED	Meet No/Date:5/82-ALC4/2019 02.08.2019	**Status: Approved**
	HQ File :01/82/050/00179/AM20/	RLA File :09/24/040/00076/AM20/	Lic.No/Date:0910067548 20.05.2019	

Decision: The Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
Esmolol Hydrochloride in Sodium Chloride Injection 2000 mg per 100ml (20mg per ml) single dose bags	14822.000 Number	1	Esmolol Hydrochloride	60.00 kg
Esmolol Hydrochloride in Sodium Chloride Injection 2500 mg per 250ml (10mg per ml) single dose bags	11000.000 Number	2	Flexible bags	Relevant as per packing policy
		3	Twist off port stoppers	Relevant as per packing policy

RA concerned may take further necessary action as per above decision of NC.

153	**Case No.:275/1/82-ALC4/2019**	Party Name:SUNSHIELD CHEMICALS LTD.	Meet No/Date:5/82-ALC4/2019 02.08.2019	**Status: Deferred**
	HQ File :01/82/050/00181/AM20/	RLA File :03/95/040/00149/AM20/	Lic.No/Date:0310829140 20.05.2019	Defer Date

Decision: Deferred for comments of TE.

154	**Case No.:277/1/82-ALC4/2019**	Party Name:CADILA HEALTHCARE LTD	Meet No/Date:5/82-ALC4/2019 02.08.2019	**Status: Approved**
	HQ File :01/82/050/00183/AM20/	RLA File :08/24/040/00053/AM20/	Lic.No/Date:0810145319 21.05.2019	

Decision: The Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Sl. No.	Export Product	Qty.
1	CHOLESTYRAMINE FOR ORAL SUSPENSION USP POWDER 4 GRAMS (60X9G PCH PACK) (EACH POUCH OF 9 GRAMS CONTAIN 4 GRAMS OF CHOLESTYRAMINE RESIN USP) (ACTIVE INGREDIENT: CHOLESTYRAMINE RESIN USP - NET WT. 56158.560 KGS)	1 Number
2	CHOLESTYRAMINE FOR ORAL SUSPENSION USP POWDER 4 GRAMS (1X378G JAR PACK) (EACH JAR OF 378 GRAMS EQUVIVALENT TO 42 POUCHES OF 9 GRAMS AND EACH POUCH OF 9 GRAMS CONTAIN 4 GRAMS OF CHOLESTYRAMINE RESIN USP) (ACTIVE INGREDIENT: CHOLESTYRAMINE RESIN USP - NET WT. 11278.512 KGS)	1 Number
3	CHOLESTYRAMINE FOR ORAL SUSPENSION USP LIGHT POWDER 4 GRAMS (60X5.5G PCH PACK) (EACH POUCH OF 5.5 GRAMS CONTAIN 4 GRAMS OF CHOLESTYRAMINE RESIN USP) (ACTIVE INGREDIENT: CHOLESTYRAMINE RESIN USP - NET WT. 23996.160 KGS)	1 Number
4	CHOLESTYRAMINE FOR ORAL SUSPENSION USP LIGHT POWDER 4 GRAMS (1X231G JAR PACK) (EACH JAR OF 231 GRAMS EQUVIVALENT TO 42 POUCHES OF 5.5 GRAMS AND EACH POUCH OF 5.5 GRAMS CONTAIN 4 GRAMS OF CHOLESTYRAMINE RESIN USP) (ACTIVE INGREDIENT: CHOLESTYRAMINE RESIN USP - NET WT. 9679.152 KGS)	1 Number

S.NO.	Import Items	For export of 1 Pouch of	
		9 gm	5.5 gm
1	CHOLESTYRAMINE RESIN USP	4.08 gm	4.08 gm
2	SUCROSE NF (COMPRESSUC PS)	4.461 gm	Nil
3	MANNITOL USP (PEARLITOL SD 200)	Nil	1.1575 gm
4	ANHYDROUS CITRIC ACID USP (POWDER GRADE)	0.100 gm	0.060 gm
5	PROPYLENE GLYCOL ALGINATE NF (KELCOLOID S)	0.225 gm	0.050 gm

RA concerned may take further necessary action as per above decision of NC.

155	**Case No.:290/1/82-ALC4/2019**	Party Name:GLENMARK LIFE SCIENCES LIMITED	Meet No/Date:5/82-ALC4/2019 02.08.2019	**Status: Approved**
	HQ File :01/82/050/00196/AM20/	RLA File :03/94/040/00113/AM20/	Lic.No/Date:0310829156 21.05.2019	

Decision: The Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
AMIODARONE HCL	1 kg	1	2-BUTYL-3-(3,5-DIIODO-4-HYDROXY BENZOYL)	0.9135 kg
		2	TOLUENE	2.70 litres

RA concerned may take further necessary action as per above decision of NC.

156	**Case No.:291/1/82-ALC4/2019**	Party Name:GLENMARK LIFE SCIENCES LIMITED	Meet No/Date:5/82-ALC4/2019 02.08.2019	**Status: Deferred**
	HQ File :01/82/050/00197/AM20/	RLA File :03/94/040/00112/AM20/	Lic.No/Date:0310829157 21.05.2019	Defer Date

Decision: Deferred for comments of TE.

157	**Case No.:293/1/82-ALC4/2019**	Party Name:PRISM INDUSTRIES LIMITED	Meet No/Date:5/82-ALC4/2019 02.08.2019	**Status: Approved**
	HQ File :01/82/050/00199/AM20/	RLA File :34/24/040/00052/AM20/	Lic.No/Date:3410045164 21.05.2019	

Decision: The Committee considered the cases as per agenda and in the light of earlier decision taken in meeting no. 3/82-ALC4/2019 dated 05.07.2019, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import Items	Qty.
LUMEFANTRINE	1 kg	1.	[DIBUTYLAMINE METHYL]-2,7-DICHLORO-4-FLUOREN METHANOL	0.8693 kg
		2.	PARA CHLORO BENZALDEHYDE	0.3477 kg

RA may take appropriate action as per the decision of Norms Committee.

158	**Case No.:278/1/82-ALC4/2019**	Party Name:S V LABS PVT LTD	Meet No/Date:5/82-ALC4/2019 02.08.2019	**Status: Approved**
	HQ File :01/82/050/00184/AM20/	RLA File :09/24/040/00079/AM20/	Lic.No/Date:0910067560 22.05.2019	

Decision: The Committee considered the cases as per agenda and in the light of earlier decision taken in meeting no. 14/82-ALC4/2018 dated 14.02.2019, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
CYCLOHEXYL ESTER (CEI)	1 kg	1	GLYOXYLIC ACID	0.743 kg
		2	2,5 DI HYDROXY 1,4 DITHIANE (DIOL)	0.325 kg
		3	CYTOSINE	0.428 kg
		4	HEXAMETHYL DISILAZANE (HMDS)	0.698 kg
		5	L(-) MENTHOL	0.751 kg
		6	TRIPHOSGENE	0.40 kg
		7	METHYLENE CHLORIDE STABILIZED WITH AMYLENE 50 PPM (MDC)	2.63 kg

RA may take appropriate action as per the decision of Norms Committee.

159	**Case No.:279/1/82-ALC4/2019**	Party Name:SMILAX LABORATORIES LIMITED	Meet No/Date:5/82-ALC4/2019 02.08.2019	**Status: Approved**
	HQ File :01/82/050/00185/AM20/	RLA File :09/24/040/00082/AM20/	Lic.No/Date:0910067559 22.05.2019	

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 15/82-ALC4/2018 , dated 22.03.2019, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
Atorvastatin Calcium	1 kg	1	(4R,6R)-Tert-Butyl-6-Cyanomethyl-2,2-Dimethyl-1,3-Dioxane-4-Acetate (ATS-8)	0.708 kg

RA concerned may take further necessary action as per above decision of NC.

160	**Case No.:280/1/82-ALC4/2019**	Party Name:SMS LIFESCIENCES INDIA LIMITED	Meet No/Date:5/82-ALC4/2019 02.08.2019	**Status: Deferred**
	HQ File :01/82/050/00186/AM20/	RLA File :09/24/040/00084/AM20/	Lic.No/Date:0910067561 22.05.2019	Defer Date
	Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization from RLA, Hyderabad.			

161	**Case No.:281/1/82-ALC4/2019**	Party Name:MERCK LIMITED	Meet No/Date:5/82-ALC4/2019 02.08.2019	**Status: Approved**
	HQ File :01/82/050/00187/AM20/	RLA File :03/95/040/00154/AM20/	Lic.No/Date:0310829201 22.05.2019	

Decision: The Committee considered the cases as per agenda and in the light of earlier decision taken in meeting no. 1/82-ALC4/2019 dated 03.06.2019, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export Product	Qty.	Sl. No.	Import items	Qty.
Thiamine Disulfide	1 kg	1	Thiamine HCL	1.4199 kg
		2	Sodium Hydroxide Pellets	0.4605 kg
		3	Potassium Hexacyanoferate III GR	0.0022 kg
		4	Hydrochloric Acid Fuming 37%	0.3356 kg
		5	Hydrogen Peroxide Solution 35% extra pure	0.2157 kg
		6	Acetone	0.6023 Litre

RA may take appropriate action as per the decision of Norms Committee.

162	**Case No.:282/1/82-ALC4/2019**	Party Name:J.B. CHEMICALS & PHARMACEUTICALS LIMITED	Meet No/Date:5/82-ALC4/2019 02.08.2019	**Status: Approved**
	HQ File :01/82/050/00188/AM20/	RLA File :03/94/040/00120/AM20/	Lic.No/Date:0310829196 22.05.2019	

Decision: The Committee considered the cases as per agenda in the presence of technical experts and it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export Product

1. OXYBUTYNIN CHLORIDE EXTENDED RELEASE TAB. USP 5 MG. Each tablet contains (i) Oxybutynin Chloride USP- 5 mg (ii) Eastman (TM Cellulose Acetate (CA 398-10NF/EP)- 38.88 mg (iii) Sentry Polyox WSR N80 FP NF- 80.52 mg (iv) Sentry Polyox WSR 303 NF- 41.10 mg. Net content (i) 13.333 Kgs (ii) 103.681 Kgs (iii) 214.723 Kgs (iv) 109.601 Kgs.

2. OXYBUTYNIN CHLORIDE EXTENDED RELEASE TAB. USP 10 MG. Each tablet contains (i) Oxybutynin Chloride USP- 10 mg (ii) Eastman (TM Cellulose Acetate (CA 398-10NF/EP)- 38.88 mg (iii) Sentry Polyox WSR N80 FP NF- 80.77 mg (iv) Sentry Polyox WSR 303 NF- 41.10 mg. Net content (i) 57.50 Kgs (ii) 223.56 Kgs (iii) 464.428 Kgs (iv) 236.325 Kgs.

3. OXYBUTYNIN CHLORIDE EXTENDED RELEASE TAB. USP 15 MG. Each tablet contains (i) Oxybutynin Chloride USP - 15 mg (ii) Eastman (TM Cellulose Acetate (CA 398-10NF/EP)- 38.88 mg (iii) Sentry Polyox WSR N80 FP NF- 81.02 mg (iv) Sentry Polyox WSR 303 NF- 41.10 mg. Net content (i) 33.335 Kgs (ii) 86.403 Kgs (iii) 180.051 Kgs (iv) 91.337 Kgs.

Sl. No.	Import Items	For export of 1 Number of Tablet		
		5 mg	10 mg	15 mg
1	OXYBUTYNIN CHLORIDE USP	5.10 mg	10.20 mg	15.30 mg
2	EASTMAN (TM) CELLULOSE ACETATE (CA 398-10NF/EP)	32.40 mg	32.40 mg	32.40 mg
3	SENTRY POLYOX WSR N80 FP NF	80.52 mg	80.77 mg	81.02 mg
4	SENTRY POLYOX WSR 303 NF	41.10 mg	41.10 mg	41.10 mg

RA may take appropriate action as per the decision of Norms Committee.

163	**Case No.:283/1/82-ALC4/2019**	Party Name:SALVI CHEMICAL INDUSTRIES LIMITED	Meet No/Date:5/82-ALC4/2019 02.08.2019	**Status: Deferred**
	HQ File :01/82/050/00189/AM20/	RLA File :03/95/040/00158/AM20/	Lic.No/Date:0310829176 22.05.2019	Defer Date
	Decision: Deferred for comments of TE.			

164	**Case No.:284/1/82-ALC4/2019**	Party Name:SALVI CHEMICAL INDUSTRIES LIMITED	Meet No/Date:5/82-ALC4/2019 02.08.2019	**Status: Deferred**
	HQ File :01/82/050/00190/AM20/	RLA File :03/95/040/00156/AM20/	Lic.No/Date:0310829177 22.05.2019	Defer Date
	Decision: Deferred for comments of TE.			

165	**Case No.:285/1/82-ALC4/2019**	Party Name:SALVI CHEMICAL INDUSTRIES LIMITED	Meet No/Date:5/82-ALC4/2019 02.08.2019	**Status: Deferred**
	HQ File :01/82/050/00191/AM20/	RLA File :03/95/040/00157/AM20/	Lic.No/Date:0310829190 22.05.2019	Defer Date
	Decision: Deferred for comments of TE.			

166	**Case No.:286/1/82-ALC4/2019**	Party Name:SALVI CHEMICAL INDUSTRIES LIMITED	Meet No/Date:5/82-ALC4/2019 02.08.2019	**Status: Deferred**
	HQ File :01/82/050/00192/AM20/	RLA File :03/95/040/00160/AM20/	Lic.No/Date:0310829199 22.05.2019	Defer Date
	Decision: Deferred for comments of TE.			

167	**Case No.:287/1/82-ALC4/2019**	Party Name:SALVI CHEMICAL INDUSTRIES LIMITED	Meet No/Date:5/82-ALC4/2019 02.08.2019	**Status: Deferred**
	HQ File :01/82/050/00193/AM20/	RLA File :03/95/040/00161/AM20/	Lic.No/Date:0310829200 22.05.2019	Defer Date
	Decision: Deferred for comments of TE.			

168	**Case No.:288/1/82-ALC4/2019**	Party Name:SALVI CHEMICAL INDUSTRIES LIMITED	Meet No/Date:5/82-ALC4/2019 02.08.2019	**Status: Deferred**
	HQ File :01/82/050/00194/AM20/	RLA File :03/95/040/00159/AM20/	Lic.No/Date:0310829205 22.05.2019	Defer Date
	Decision: Deferred for comments of TE.			

169	**Case No.:289/1/82-ALC4/2019**	Party Name:SANDHYA ORGANIC CHEMICALS PRIVATE LIMITED	Meet No/Date:5/82-ALC4/2019 02.08.2019	**Status: Approved**
	HQ File :01/82/050/00195/AM20/	RLA File :03/95/040/00133/AM20/	Lic.No/Date:0310829197 22.05.2019	

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 15/82-ALC4/2018 , dated 22.03.2019, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
TRIS (TRIDECYL) PHOSPHITE	1 kg	1	PHENOL	0.05 kg
		2	TRIDECYL ALCOHOL	0.975 kg
		3	PHOSPHORUS TRICHLORIDE	0.229 kg

RA concerned may take further necessary action as per above decision of NC.

170	**Case No.:292/1/82-ALC4/2019**	Party Name:ASIATIC DRUGS &PHARMACEUTICALS PVT. LTD.	Meet No/Date:5/82-ALC4/2019 02.08.2019	**Status: Approved**
	HQ File :01/82/050/00198/AM20/	RLA File :05/23/040/00043/AM20/	Lic.No/Date:0510410660 22.05.2019	

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 15/82-ALC4/2018 , dated 22.03.2019, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
Ampicillin Trihydrate (From 6-APA Route)	1 kg	1	6-Amino penicillanic acid (6-APA)	0.596 kg
		2	D-(-)-Alpha phenyl glycine base (PG base)	0.417 kg
		3	Immobilized amidase(HIT-ABC)	0.0018 kg

RA concerned may take further necessary action as per above decision of NC.

171	**Case No.:296/1/82-ALC4/2019**	Party Name:ADCOCK INGRAM LTD,	Meet No/Date:5/82-ALC4/2019 02.08.2019	**Status: Approved**
	HQ File :01/82/050/00202/AM20/	RLA File :07/24/040/00035/AM20/	Lic.No/Date:0710114945 23.05.2019	

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 15/82-ALC4/2018 , dated 22.03.2019, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
Neulin 125mg Tablets - (Theophylline 125mg +Guar gum 4.375mg) (Theop-2500.000 +GUAR GUM 87.500 KGS) (No. of Tablets - 20000000) BP / EP / USP / PH.EUR	1 no. of Neulin Tablet	1.	Theophylline BP / EP / USP / PH.EUR Anhydrous Powder	127.5 mg
		2.	Guar Gum IH (BP / EP / USP / PH.EUR)	4.375 mg
Neulin 200mg Tablets - (Theophylline 200mg + Guar gum 7.00mg) (Theop-2500.000 +GUAR GUM 87.500 KGS) (No. of Tablets -12500000) BP / EP / USP / PH.EUR	1 no. of Neulin tablet	1	Theophylline BP / EP / USP / PH.EUR Anhydrous Powder	204.0 mg
		2	Guar Gum IH (BP / EP / USP / PH.EUR)	7.00 mg
Neulin 250mg Tablets - (Theophylline 250mg + Guar gum 8.750mg) (Theop-2500.000 +GUAR GUM 87.500 KGS) (No. of Tablets - 10000000) BP / EP / USP / PH.EUR	1 no. of Neulin tablet	1	Theophylline BP / EP / USP / PH.EUR Anhydrous Powder	255.0 mg
		2	Guar Gum IH (BP / EP / USP / PH.EUR)	8.75 mg
Neulin 300mg Tablets - (Theophylline 300mg + Guar gum 10.5mg) (Theop-3000.000 +GUAR GUM 105.00 KGS) (No. of Tablets - 10000000) BP / EP / USP / PH.EUR	1 no. of Neulin tablet	1	Theophylline BP / EP / USP / PH.EUR Anhydrous Powder	306.0 mg
		2	Guar Gum IH (BP / EP / USP / PH.EUR)	10.5 mg

RA concerned may take further necessary action as per above decision of NC.

172	**Case No.:294/1/82-ALC4/2019**	Party Name:CADILA HEALTHCARE LTD	Meet No/Date:5/82-ALC4/2019 02.08.2019	**Status: Approved**
	HQ File :01/82/050/00200/AM20/	RLA File :08/24/040/00072/AM20/	Lic.No/Date:0810145358 24.05.2019	

Decision: The Committee considered the cases as per agenda in the presence of technical experts and it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export Product

Sl. No.	Export Product	Qty.
1	NYSTATIN TOPICAL POWDER USP 1,00,000 UNITS PER GRAM (15 GRAM BOTTLE) (EACH GRAM CONTAINS 22.730 MG OF NYSTATIN MICRONIZED USP) (ACTIVE INGREDIENT : NYSTATIN MICRONIZED USP - NET WT. 133.062 KGS)	1 Number
2	NYSTATIN TOPICAL POWDER USP 1,00,000 UNITS PER GRAM (30 GRAM BOTTLE) (EACH GRAM CONTAINS 22.730 MG OF NYSTATIN MICRONIZED USP) (ACTIVE INGREDIENT : NYSTATIN MICRONIZED USP - NET WT. 125.288 KGS)	1 Number
3	NYSTATIN TOPICAL POWDER USP 1,00,000 UNITS PER GRAM (60 GRAM BOTTLE) (EACH GRAM CONTAINS 22.730 MG OF NYSTATIN MICRONIZED USP) (ACTIVE INGREDIENT : NYSTATIN MICRONIZED USP - NET WT. 375.229 KGS)	1 Number

Sl. No.	Import Items	For export of 1 No. of Pack		
		15 gm	30 gm	60 gm
1	NYSTATIN MICRONIZED USP	0.3444 gm	0.6887 gm	1.377 gm
2	TALC USP	14.659 gm	29.318 gm	58.636 gm

RA may take appropriate action as per the decision of Norms Committee.

173	**Case No.:295/1/82-ALC4/2019**	Party Name:CADILA HEALTHCARE LTD	Meet No/Date:5/82-ALC4/2019 02.08.2019	**Status: Approved**
	HQ File :01/82/050/00201/AM20/	RLA File :08/24/040/00061/AM20/	Lic.No/Date:0810145359 24.05.2019	

Decision: The Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Sl. No.	Export Product	Qty.
1	CISATRACURIUM BESYLATE INJECTION USP 10MG/5ML (5ML X 1VIAL) (ACTIVE INGREDIENT : CISATRACURIUM BESYLATE USP - NET WT. 0.085 KGS) & (RELEVENT PACKING MATERIAL IN FINISHED FORM - NET VIALS/NOS. 8519)	8519.000 Vials
2	CISATRACURIUM BESYLATE INJECTION USP 10MG/5ML (5ML X 10VIAL) (ACTIVE INGREDIENT : CISATRACURIUM BESYLATE USP - NET WT. 0.872 KGS) & (RELEVENT PACKING MATERIAL IN FINISHED FORM - NET VIALS/NOS. 87160)	87160.000 Vials
3	CISATRACURIUM BESYLATE INJECTION USP 200MG/20ML (20ML X 1VIAL) (ACTIVE INGREDIENT : CISATRACURIUM BESYLATE USP - NET WT. 2.046 KGS) & (RELEVENT PACKING MATERIAL IN FINISHED FORM - NET VIALS/NOS. 10230)	10230.000 Vials
4	CISATRACURIUM BESYLATE INJECTION USP 200MG/20ML (20ML X 10VIAL) (ACTIVE INGREDIENT : CISATRACURIUM BESYLATE USP - NET WT. 17.700 KGS) & (RELEVENT PACKING MATERIAL IN FINISHED FORM - NET VIALS/NOS. 88500)	88500.000 Vials

Sl. No.	Import items	Qty.
1	CISATRACURIUM BESYLATE USP (THIS LICENCE IS ISSUED AS PER POLICY CIRCULAR NO. 9 DTD. 30.06.2003 AND POLICY CIRCULAR NO. 15 DTD. 17.09.2003 AND AS PER PARA 4.07 OF HBP 2015-20 SUBLECT TO FIXATION OF NORMS BY ALC, NEW DELHI)	29.15 kg
2	6 ML CLEAR USP TYPE I TUBULAR GLASS VIALS (AS PER GENERAL NOTE FOR CHEMICAL AND ALLIED PRODUCTS POINT NO. 5, WASTAGE ALLOWED @ 5%)	Relevant as per packing policy
3	20 ML USP TYPE I CLEAR MOLDED GLASS VIALS (AS PER GENERAL NOTE FOR CHEMICAL AND ALLIED PRODUCTS POINT NO. 5, WASTAGE ALLOWED @ 5%)	Relevant as per packing policy
4	20 MM OMNIFLEX PLUS RUBBER STOPPER (AS PER GENERAL NOTE FOR CHEMICAL AND ALLIED PRODUCTS POINT NO. 5, WASTAGE ALLOWED @ 1%)	Relevant as per packing policy

RA concerned may take further necessary action as per above decision of NC.

174	**Case No.:297/1/82-ALC4/2019**	Party Name:ADCOCK INGRAM LTD,	Meet No/Date:5/82-ALC4/2019 02.08.2019	**Status: Approved**
	HQ File :01/82/050/00203/AM20/	RLA File :07/24/040/00034/AM20/	Lic.No/Date:0710114948 24.05.2019	

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 15/82-ALC4/2018 , dated 22.03.2019, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
SYNDOL TABLETS - (Paracetamol 450mg + Caffeine 30mg + Doxylamine Succinate 5mg + Codeine Phosphate 10mg Colour Yellow 14037-1.632mg) (Para - 13500.000+Caff -900.000+ Doxy-150.000+Codeine - 300.000 Colour Yellow 14037-48.960 KGS) (No. of Tablets 30000000) BP/EP/USP/PH.EUR	1 million tablets	1.	DOXYLAMINE SUCCINATE USP /Ph. Eur Grade	5.10 kg
		2.	CODIENE PHOSPHATE BP / EP / USP / PH.EUR	10.2 kg
		3.	COLOUR YELLOW 14037 IH	1.632 kg
ADCO DOL TABLETS - (Paracetamol 450mg+Codeine Phosphate 10mg+Caffeine 45mg+ Doxylamine Succinate 5mg+Colour Yellow Lake-4.56mg+ Colour Yellow WS-2.43mg)(Para-45000.000+Codeine-1000.000+Caff-4500.000+Doxy-500.000 Colour Yellow Lake-456.000 Colour Yellow WS-243.000 KGS)(No. of Tablets 100000000)BP/EP/USP/PH.EUR	1 million tablets	1.	DOXYLAMINE SUCCINATE USP /Ph. Eur Grade	5.10 kg
		2.	CODIENE PHOSPHATE BP / EP / USP / PH.EUR	10.2 kg
		3.	COLOUR YELLOW 14037 IH	2.43 kg
		4.	COLOUR QUINOLINE YELLOW WS (SPECTRACOL)	4.56 kg

RA concerned may take further necessary action as per above decision of NC.

175	**Case No.:298/1/82-ALC4/2019**	Party Name:ADCOCK INGRAM LTD,	Meet No/Date:5/82-ALC4/2019 02.08.2019	**Status: Approved**
	HQ File :01/82/050/00204/AM20/	RLA File :07/24/040/00036/AM20/	Lic.No/Date:0710114950 24.05.2019	

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 15/82-ALC4/2018 , dated 22.03.2019, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
Neulin 125mg Tablets - (Theophylline 125mg +Guar gum 4.375mg) (Theop-2500.000 +GUAR GUM 87.500 KGS) (No. of Tablets - 20000000) BP / EP / USP / PH.EUR	1 no. of Neulin Tablet	1.	Theophylline BP / EP / USP / PH.EUR Anhydrous Powder	127.5 mg
		2.	Guar Gum IH (BP / EP / USP / PH.EUR)	4.375 mg
Neulin 200mg Tablets - (Theophylline 200mg + Guar gum 7.00mg) (Theop-2500.000 +GUAR GUM 87.500 KGS) (No. of Tablets -12500000) BP / EP / USP / PH.EUR	1 no. of Neulin tablet	1	Theophylline BP / EP / USP / PH.EUR Anhydrous Powder	204.0 mg
		2	Guar Gum IH (BP / EP / USP / PH.EUR)	7.00 mg
Neulin 250mg Tablets - (Theophylline 250mg + Guar gum 8.750mg) (Theop-2500.000 +GUAR GUM 87.500 KGS) (No. of Tablets - 10000000) BP / EP / USP / PH.EUR	1 no. of Neulin tablet	1	Theophylline BP / EP / USP / PH.EUR Anhydrous Powder	255.0 mg
		2	Guar Gum IH (BP / EP / USP / PH.EUR)	8.75 mg
Neulin 300mg Tablets - (Theophylline 300mg + Guar gum 10.5mg) (Theop-3000.000 +GUAR GUM 105.00 KGS) (No. of Tablets - 10000000) BP / EP / USP / PH.EUR	1 no. of Neulin tablet	1	Theophylline BP / EP / USP / PH.EUR Anhydrous Powder	306.0 mg
		2	Guar Gum IH (BP / EP / USP / PH.EUR)	10.5 mg

RA concerned may take further necessary action as per above decision of NC.

176	**Case No.:299/1/82-ALC4/2019**	Party Name:RUBICON RESEARCH PVT. LTD.,	Meet No/Date:5/82-ALC4/2019 02.08.2019	**Status: Deferred**
	HQ File :01/82/050/00205/AM20/	RLA File :03/95/040/00103/AM20/	Lic.No/Date:0310829246 24.05.2019	Defer Date

Decision: Deferred for comments of TE.

177	**Case No.:300/1/82-ALC4/2019**	Party Name:GLENMARK LIFE SCIENCES LIMITED	Meet No/Date:5/82-ALC4/2019 02.08.2019	**Status: Deferred**
	HQ File :01/82/050/00206/AM20/	RLA File :03/94/040/00133/AM20/	Lic.No/Date:0310829263 27.05.2019	Defer Date
	Decision: Deferred for comments of TE.			

178	**Case No.:301/1/82-ALC4/2019**	Party Name:GLENMARK LIFE SCIENCES LIMITED	Meet No/Date:5/82-ALC4/2019 02.08.2019	**Status: Deferred**
	HQ File :01/82/050/00207/AM20/	RLA File :03/94/040/00134/AM20/	Lic.No/Date:0310829265 27.05.2019	Defer Date
	Decision: Deferred for comments of TE.			

179

Case No.:302/1/82-ALC4/2019	Party Name:BRAWN LABORATORIES LTD	Meet No/Date:5/82-ALC4/2019 02.08.2019	**Status: Approved**
HQ File :01/82/050/00208/AM20/	RLA File :05/23/040/00088/AM20/	Lic.No/Date:0510410722 27.05.2019	

Decision: The Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
CEFADROXIL CAPSULES 500 MG (HARD GELATIN CAPSULE CONTAINING WHITE CRYSTALLINE POWDER)	1 Number	1	CEFADROXIL MONOHYDRATE USP (WHITE TO OFF WHITE CRYSTALLINE POWDER)	535.244 mg / capsule

RA concerned may take further necessary action as per above decision of NC.

180	**Case No.:303/1/82-ALC4/2019**	Party Name:CLEAN SCIENCE AND TECHNOLOGY PVT.LTD.	Meet No/Date:5/82-ALC4/2019 02.08.2019	**Status: Deferred**
	HQ File :01/82/050/00209/AM20/	RLA File :31/83/040/00032/AM20/	Lic.No/Date:3110067429 28.05.2019	Defer Date
	Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization from RLA, Pune.			

181	**Case No.:304/1/82-ALC4/2019**	Party Name:VERGO PHARMA RESEARCH LABORATORIES PVT. LTD.,	Meet No/Date:5/82-ALC4/2019 02.08.2019	**Status: Approved**
	HQ File :01/82/050/00210/AM20/	RLA File :03/95/040/00182/AM20/	Lic.No/Date:0310829291 28.05.2019	

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 15/82-ALC4/2018 , dated 22.03.2019, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import Item	Qty.
Amantadine HCL capsules 100 mg	1capsule	1	Amantadine Hydrochloride	102 mg/ capsule

RA concerned may take further necessary action as per above decision of NC.

182	**Case No.:305/1/82-ALC4/2019**	Party Name:RUMIT CHEMISYNTH PRIVATE LIMITED	Meet No/Date:5/82-ALC4/2019 02.08.2019	**Status: Deferred**
	HQ File :01/82/050/00211/AM20/	RLA File :03/95/040/00196/AM20/	Lic.No/Date:0310829292 28.05.2019	Defer Date

Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization from RLA, Mumbai.

183	**Case No.:306/1/82-ALC4/2019**	Party Name:VERGO PHARMA RESEARCH LABORATORIES PVT. LTD.,	Meet No/Date:5/82-ALC4/2019 02.08.2019	**Status: Approved**
	HQ File :01/82/050/00212/AM20/	RLA File :03/95/040/00183/AM20/	Lic.No/Date:0310829293 28.05.2019	

Decision: The Committee considered the cases as per agenda and in the light of earlier decision taken in meeting no. 2/82-ALC4/2019 dated 21.06.2019, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export Product	Qty.	Sl.No.	Import items	Qty.
Colchicine 500MCG Tablets	1 Number	1	Colchicine Ph.Eur	510 mcg/ 500mcg tablet

RA may take appropriate action as per the decision of Norms Committee.

184	**Case No.:307/1/82-ALC4/2019**	Party Name:ATUL LIMITED,	Meet No/Date:5/82-ALC4/2019 02.08.2019	**Status: Deferred**
	HQ File :01/82/050/00213/AM20/	RLA File :08/24/040/00073/AM20/	Lic.No/Date:0810145379 28.05.2019	Defer Date

Decision: Deferred for comments of TE.

185	**Case No.:308/1/82-ALC4/2019**	Party Name:ATUL LIMITED,	Meet No/Date:5/82-ALC4/2019 02.08.2019	**Status: Deferred**
	HQ File :01/82/050/00214/AM20/	RLA File :08/24/040/00074/AM20/	Lic.No/Date:0810145380 28.05.2019	Defer Date
	Decision: Deferred for comments of TE.			

186	**Case No.:311/1/82-ALC4/2019**	Party Name:GLAND PHARMA LIMITED	Meet No/Date:5/82-ALC4/2019 02.08.2019	**Status: Approved**
	HQ File :01/82/050/00217/AM20/	RLA File :09/24/040/00090/AM20/	Lic.No/Date:0910067595 28.05.2019	

Decision: The Committee considered the cases as per agenda and in the light of earlier decision taken in meeting no. 2/82-ALC4/2019 dated 21.06.2019, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export Product : **1. Adenosine Injection Prefilled Syringe 3mg/ml, 2ml in a PFS**
2. Adenosine Injection Prefilled Syringe 3mg/ml, 4ml in a PFS

Sl. No.	Import Item Name.	Quantity 3mg/ml, 2ml in a PFS USP	Quantity 3mg/ml, 4ml in a PFS USP
1	Adenosine	0.0066 gm/ vial	0.0132 gm/ vial
2	Barrel Syringes	Relevant, as per packing policy	Relevant, as per packing policy
3	V-OVS 10.6 Tip Caps		
4	Plunger Stoppers		
5	Plunger Rods		

RA may take appropriate action as per the decision of Norms Committee.

187	**Case No.:312/1/82-ALC4/2019**	Party Name:MEDREICH LIMITED	Meet No/Date:5/82-ALC4/2019 02.08.2019	**Status: Approved**
	HQ File :01/82/050/00218/AM20/	RLA File :07/24/040/00027/AM20/	Lic.No/Date:0710114969 28.05.2019	

Decision: The Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
Rosuvastatin 10mg & Ezetimibe 10mg Tablets [24117600 No.]	241.176 kg	1	ROSUVASTATIN CALCIUM	575.000 kg
Rosuvastatin 20mg & Ezetimibe 10mg Tablets [15000000 No.]	300.000 kg			

RA concerned may take further necessary action as per above decision of NC.

188	**Case No.:309/1/82-ALC4/2019**	Party Name:ASHISH LIFE SCIENCE PVT.LTD.	Meet No/Date:5/82-ALC4/2019 02.08.2019	**Status: Approved**
	HQ File :01/82/050/00215/AM20/	RLA File :03/94/040/00130/AM20/	Lic.No/Date:0310829306 29.05.2019	

Decision: The Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
BENZYL PENICILLIN FOR INJECTION (EACH VIAL CONTAINS BENZYL PENICILLIN SODIUM EQ. TO BENZYL PENICILLIN 5000000 I.U.) (3000MG)	208600.000 Number	1	BENZYL PENICILIN SODIUM	700.320 kg

RA concerned may take further necessary action as per above decision of NC.

189	**Case No.:310/1/82-ALC4/2019**	Party Name:YASHO INDUSTRIES LIMITED	Meet No/Date:5/82-ALC4/2019 02.08.2019	**Status: Deferred**
	HQ File :01/82/050/00216/AM20/	RLA File :03/95/040/00188/AM20/	Lic.No/Date:0310829319 29.05.2019	Defer Date

Decision: Deferred for comments of TE.

190	**Case No.:313/1/82-ALC4/2019**	Party Name:GLAND PHARMA LIMITED	Meet No/Date:5/82-ALC4/2019 02.08.2019	**Status: Approved**
	HQ File :01/82/050/00219/AM20/	RLA File :09/24/040/00094/AM20/	Lic.No/Date:0910067596 29.05.2019	

Decision: The Committee considered the request of the firm for revision in adhoc norms in the presence of technical experts and after deliberation, it was decided to revise the adhoc norms as under:

Export Product

Sl. No.	Export Product	Qty.
1	Levoleucovorin Injection 175mg/17.5ml Vial	1 Number
2	Levoleucovorin Injection 250mg/25ml Vial	1 Number

S.NO.	Import Items	Norms recommended for 1 No. Injection	
		Qty. (for 175mg/17.5ml Vial)	Qty. (for 250mg/25ml Vial)
1	Levoleucovorin Calcium	233.49 mg / 17.5 ml vial	333.56 mg / 25 ml vial
2	Glass Vials	Relevant, as per packing policy	
3	Rubber Stoppers		
4	Flip Off Seals		

RA concerned may take further necessary action as per above decision of NC.

191	**Case No.:314/1/82-ALC4/2019**	Party Name:GLOBAL CALCIUM PRIVATE LIMITED	Meet No/Date:5/82-ALC4/2019 02.08.2019	**Status: Approved**
	HQ File :01/82/050/00220/AM20/	RLA File :07/24/040/00048/AM20/	Lic.No/Date:0710114983 29.05.2019	

Decision: The Committee considered the cases as per agenda and in the light of earlier decision taken in meeting no. 2/82-ALC4/2019 dated 21.06.2019, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export Product	Qty.	Sl. No.	Import items	Qty.
CALCIUM GLUCONATE (EP FOR INJECTION/JP/USP)	1 kg	1	CALCIUM GLUCONATE	1.09 kg
CALCIUM BOROGLUCONATE	1 kg	1	CALCIUM GLUCONATE	0.946 kg
CALCIUM GLUBIONATE(FOR INJECTION) / CALCIUM GLUBIONATE	1 kg	1	CALCIUM GLUCONATE	0.430 kg

RA may take appropriate action as per the decision of Norms Committee.

192	**Case No.:315/1/82-ALC4/2019**	Party Name:GLOBAL CALCIUM PRIVATE LIMITED	Meet No/Date:5/82-ALC4/2019 02.08.2019	**Status: Approved**
	HQ File :01/82/050/00221/AM20/	RLA File :07/24/040/00049/AM20/	Lic.No/Date:0710114984 29.05.2019	

Decision: The Committee considered the cases as per agenda and in the light of earlier decision taken in meeting no. 2/82-ALC4/2018 dated 16.05.2018, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
MAGNESIUM CITRATE (USP/ NONAHYDRATE Eur.Ph/ ANHYDROUS Eur.Ph/ DODECAHYDRATE Eur.Ph)	1 kg	1	CITRIC ACID - ANY GRADE	1.001 kg
		2	MAGNESIUM CARBONATE - ANY GRADE	0.730 kg
CALCIUM CITRATE(USP)	1 kg	1	CITRIC ACID - ANY GRADE	0.816 kg
		2	Calcium Carbonate	0.708 kg
ZINC CITRATE(USP)	1 kg	1	CITRIC ACID - ANY GRADE	0.880 kg
POTASSIUM CITRATE(BP/Eur.Ph/USP)	1 kg	1	CITRIC ACID - ANY GRADE	0.859 kg

RA may take appropriate action as per the decision of Norms Committee.

193	**Case No.:316/1/82-ALC4/2019**	Party Name:COVALENT LABORATORIES PRIVATE LIMITED	Meet No/Date:5/82-ALC4/2019 02.08.2019	**Status: Approved**
	HQ File :01/82/050/00222/AM20/	RLA File :09/24/040/00091/AM20/	Lic.No/Date:0910067597 30.05.2019	

Decision: The Committee considered the cases as per agenda and in the light of earlier decision taken in meeting no. 1/82-ALC4/2019 dated 03.06.2019, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
Cefuroxime Axetil Amorphous	1 kg	1	D-7-AMINO CEPHALOSPORANIC ACID (D-7-ACA)	0.752 kg
		2	Cholorosulphonyl Isocynate	0.53 kg
		3	(Z)-2-Methoxy Imino (Furyl-2-YL) Acetic Acid Ammonium Salt (SMIA)	0.700 kg
		4	Dimethyl Acetamide	1.94 kg
		5	Methylene Chloride	2.87 kg
		6	Acetone	0.175 kg
		7	Methanol	3.05 kg
		8	Activated Carbon	0.100 kg

RA may take appropriate action as per the decision of Norms Committee.

194	**Case No.:317/1/82-ALC4/2019**	Party Name:COVALENT LABORATORIES PRIVATE LIMITED	Meet No/Date:5/82-ALC4/2019 02.08.2019	**Status: Approved**
	HQ File :01/82/050/00223/AM20/	RLA File :09/24/040/00092/AM20/	Lic.No/Date:0910067598 30.05.2019	

Decision: The Committee considered the cases as per agenda and in the light of earlier decision taken in meeting no. 1/82-ALC4/2019 dated 03.06.2019, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
Cefixime	1 kg	1	7-Phenylacetamideo-3-Chloromethyl Cephalosporonic Acid Para Methoxybenzyl Ester (GCLE)	1.4219 kg
		2	Triphenyl Phosphine	0.775 kg
		3	Activated Carbon	0.05 kg
		4	Dimethyl Formamide	2.80 kg
		5	Methylene Chloride	10.00 kg
		6	Mica Ester	0.82 kg

RA may take appropriate action as per the decision of Norms Committee.

195	**Case No.:318/1/82-ALC4/2019**	Party Name:PORUS LABORATORIES PVT LTD	Meet No/Date:5/82-ALC4/2019 02.08.2019	**Status: Approved**
	HQ File :01/82/050/00224/AM20/	RLA File :09/24/040/00085/AM20/	Lic.No/Date:0910067601 30.05.2019	

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 15/82-ALC4/2018 , dated 22.03.2019, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
2-Phenyl-3,3-bis(4-hydroxy phenyl)phthalimide (PPP-BP)	1 kg	1	PTHALIC ANHYDRIDE	0.927 kg
		2	PHENOL	1.145 kg
		3	ZINC CHLORIDE	0.104 kg
		4	ANILINE	0.596 kg
		5	METHANOL	0.715 kg
		6	ACTIVATED CARBON	0.100 kg

RA concerned may take further necessary action as per above decision of NC.

196	**Case No.:319/1/82-ALC4/2019**	Party Name:RAVESHIA ORGANICS LLP	Meet No/Date:5/82-ALC4/2019 02.08.2019	**Status: Deferred**
	HQ File :01/82/050/00225/AM20/	RLA File :03/95/040/00204/AM20/	Lic.No/Date:0310829355 30.05.2019	Defer Date

Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization from RLA, Mumbai.

197	**Case No.:320/1/82-ALC4/2019**	Party Name:DEEPAK PHENOLICS LIMITED	Meet No/Date:5/82-ALC4/2019 02.08.2019	**Status: Deferred**
	HQ File :01/82/050/00226/AM20/	RLA File :34/24/040/00036/AM20/	Lic.No/Date:3410045179 30.05.2019	Defer Date

Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization from RLA, Vadodara.

MANUAL CASES

Case No.	B- 1
Meeting No.	05/AM20
Date	02.08.2019
Firm's Name	**M/s Amines & Plasticizers Limited.**
HQ F. No.	01/82/050/00498/AM19/DES-III
RLA F. No.	03/94/040/01041/AM18
Advance Authorization No. and Date	0310819908 dt. 19.03.2018
Subject	**Request of M/s Amines & Plasticizers Limited. for correction in the quantity of import item No. 3 in respect of adhoc norms fixed against Advance Authorization No. 0310819908 dt. 19.03.2018**

Decision: The Committee considered the request of the firm for correction in the quantity of import item No. 3 in the presence of technical experts and it was decided to revise the quantity of Import Item No. 3 as under:

Import Item No. 3	**Qty.**	
	From	**To**
FORMIC ACID	**0.245 g**	**0.245 kg**

Rest of the earlier Minutes would remain unchanged.
RA concerned may take further necessary action as per above decision of NC.

Case No.	B- 2
Meeting No.	05/AM20
Date	02.08.2019
Firm's Name	**M/s Aarti Industries, Mumbai**
HQ F. No.	01/82/050/00584/AM16/ DES-III
RLA F. No.	03/94/040/01132/AM15
Advance Authorization No. and Date	0310794412 dated 09.03.2015
Subject	**Request of M/s Aarti Industries Limited, Mumbai for fixation of adhoc norms against Advance Authorization No. 0310794412 dated 09.03.2015**

Decision: The Committee considered the request of the firm for fixation of adhoc norms in the presence of technical experts and the Committee after deliberation decided to fix following adhoc norms:

Export product	Qty.	Sl. No.	Import items	Qty.
Benazepril Hcl	1 kg	1	(R)-2-HYDROXY-4-PHENYLBUTANOIC ACID ETHYL ESTER	0.684 kg
		2	T-BUTYL-3S-AMINO-2,3,4,5-TETRAHYDRO-L-H-(1)-BENAZEPIN-2-ONE-L-ACETATE	0.808 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.	B- 3
Meeting No.	05/AM20
Date	02.08.2019
Firm's Name	**M/s Aarti Industries, Mumbai**
HQ F. No.	01/82/050/00411/AM16/ DES-III
RLA F. No.	03/94/040/00882/AM15
Advance Authorization No. and Date	0310792412 dated 29.12.2014
Subject	**Request of M/s Aarti Industries Limited, Mumbai for fixation of adhoc norms against Advance Authorization No. 0310792412 dated 29.12.2014**

Decision: The Committee considered the request of the firm for fixation of adhoc norms in the presence of technical experts and after deliberation decided to fix following adhoc norms:

Export product	Qty.	Sl. No.	Import item	Qty.
Ortho Phenylene Diamine	100000.000 kg	1	Crude Ortho Phenylene Diamine	100000.000 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.	B- 4
Meeting No.	05/AM20
Date	02.08.2019
Firm's Name	**M/s AVA Chemicals Pvt. Ltd., Mumbai**
HQ F. No.	01/82/050/01368/AM19/DES-III
RLA F. No.	03/94/040/00548/AM19
Advance Authorization No. and Date	0310824039 dated 27.09.2018
Subject	**Request of M/s AVA Chemicals Pvt. Ltd., Mumbai for revision/correction in adhoc norms fixed against Advance Authorization No. 0310824039 dated 27.09.2018**

Decision: The Committee considered the request of the firm for correction in the description of Export Product in the presence of technical experts and it was decided to amend the description of Export Product to read as **"EDTA TETRA AMMONIUM - LIQUID ASSAY MIN 40% "**

Rest of the earlier Minutes would remain unchanged.
RA concerned may take further necessary action as per above decision of NC.

Case No.	B- 5
Meeting No.	05/AM20
Date	02.08.2019
Firm's Name	**M/s Arihant Siddhar Laboratories Pvt. Ltd.**
HQ F. No.	01/82/050/01476/AM17/DES-III
RLA F. No.	31/83/040/00162/AM17
Advance Authorization No. and Date	3110066602 dt. 28.02.2017
Subject	**Request of M/s Arihant Siddhar Laboratories Pvt. Ltd, Pune for revision/correction in adhoc norms fixed against Advance Authorization No. 3110066602 dated 28.02.2017**

Decision: The Committee considered the request of the firm for revision in adhoc norms in the presence of technical experts and after deliberation, it was decided to revise the adhoc norms as under:

Export product	Qty.	Sl. No.	Import item	Qty.
Florfenicol 20% W/v Oral Suspension	1 Litre	1.	Florfenicol	0.206 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.	B- 6
Meeting No.	05/AM20
Date	02.08.2019
Firm's Name	**M/s Aurobindo Pharma Limited.**
HQ F. No.	01/82/050/01464/AM19/DES-III
RLA F. No.	09/24/040/00079/AM19
Advance Authorization No. and Date	0910066273 dt. 25.05.2018
Subject	**Request of M/s Aurobindo Pharma Limited. correction in the quantity of import items in respect of adhoc norms fixed against Advance Authorization No. 0910066273 dt. 25.05.2018.**

Decision: The Committee considered the request of the firm for inclusion of import item No. 5 - **Amberlite Resin IRA-67** in the presence of technical experts and it was observed that the import item No. 5 - **Amberlite Resin IRA-67** is a consumable, not a raw material. Hence, it was decided to **reject** the request of firm maintaining the status quo.

RA concerned may take appropriate action as per the decision of Norms Committee.

Case No.	B- 7
Meeting No.	05/AM20
Date	02.08.2019
Firm's Name	**M/s Balaji Amines Limited.**
HQ F. No.	01/82/050/00067/AM16/DES-III
RLA F. No.	31/83/040/00272/AM15
Advance Authorization No. and Date	3110065386 dt. 21.04.2015
Subject	**Request of M/s Balaji Amines Limited. correction in the quantity of import items in respect of adhoc norms fixed against Advance Authorization No. 3110065386 dt. 21.04.2015.**

Decision: The Committee considered the request of the firm for revision in adhoc norms in the presence of technical experts and after deliberation, it was decided to revise the adhoc norms as under:

EXPORT PRODUCT	QTY.	Sl. No.	IMPORT ITEMS	QTY.
N-METHYL-2-PYRROLIDONE	1 kg	1	METHANOL	0.377 kg
		2	AMMONIA ANHYDROUS	0.164 kg
		3	GAMMA BUTYROLACTONE	0.965 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.	B- 8
Meeting No.	05/AM20
Date	02.08.2019
Firm's Name	**M/s Eternis Fine Chemicals Limited.**
HQ F. No.	01/82/050/00782/AM19/DES-III
RLA F. No.	03/94/040/01053/AM18
Advance Authorization No. and Date	0310819947 dt. 20.03.2018
Subject	**Request of M/s Eternis Fine Chemicals Limited. correction in the description of Import Item No. 2 in respect of adhoc norms fixed against Advance Authorization No. 0310819947 dt. 20.03.2018.**

Decision: The Committee considered the request of the firm for correction in the description of Import Item No. 2 in the presence of technical experts and it was decided to amend the description of Import Item No. 2 to read as **"5% RHODIUM ON ALUMINA CATALYST"**.

Rest of the earlier Minutes would remain unchanged.
RA concerned may take further necessary action as per above decision of NC.

Case No.	B- 9
Meeting No.	05/AM20
Date	02.08.2019
Firm's Name	**M/s Fresenius Kabi Oncology Limited, New Delhi**
HQ F. No.	01/82/050/00413/AM18/DES-III
RLA F. No.	05/23/040/00086/AM18
Advance Authorization No. and Date	0510402751 dated 30.05.2017
Subject	**Request of M/s Fresenius Kabi Oncology Limited, New Delhi for revision of norms in respect of adhoc norms fixed by NC-3 against Advance Authorization No. 0510402751 dated 30.05.2017**

Decision: The Committee considered the request of the firm for revision in adhoc norms in the presence of technical experts and after deliberation, it was decided to revise the adhoc norms as under:

For Export of 1 Number of Paclitaxel Injection

S.NO.	Import Items	Norms recommended for 1 No. Injection		
		300 mg / 50 ml	150 mg / 25 ml	30 mg / 5 ml
1	Paclitaxel. White to almost white crystalline powder.	315.00 mg	157.50 mg	33.00 mg
2	Ethanol Absolute suitable for use as excipient EMPROVE (R) exp Ph EUR, BP, JP, USP. USP.	19.65 mg	9.825 mg	1.965 mg
3	Rubber Stoppers for Pharmaceutical Article Use 20mm TEF 2 1888 GRY SIL LEV3 WESTAR RS OR Rubber Stoppers for Pharmaceutical Article Use WPS S10-F451 4432/50G B240 WESTARS/SP06.	Relevant as per packing policy	Relevant as per packing policy	Relevant as per packing policy
4	Glass Bottles Antibiotique 50 Clear Glass Tupe- 1, Neck Finish ISO83620200. Moulded Glass Bottle 50ml capacity.	Relevant as per packing policy	Relevant as per packing policy	Relevant as per packing policy
5	6ml ISO clear Type 1 Tubular Glass Vial 20mm crimp neck, VCDIN6R. Tubular Glass Bottle 6ml capacity.	Nil	Nil	Relevant as per packing policy

RA concerned may take further necessary action as per above decision of NC.

Case No.	B- 10
Meeting No.	05/AM20
Date	02.08.2019
Firm's Name	**M/s Fresenius Kabi Oncology Limited.**
HQ F. No.	01/82/050/01502/AM16/DES-III
RLA F. No.	05/23/040/00244/AM16
Advance Authorization No. and Date	0510397137 dt. 30.12.2015
Subject	**Request of M/s Fresenius Kabi Oncology Limited. correction in the quantity of import items in respect of adhoc norms fixed against Advance Authorization No. 0510397137 dt. 30.12.2015.**

Decision: The Committee considered the request of the firm for revision in adhoc norms in the presence of technical experts and after deliberation, it was decided to revise the adhoc norms as under:

Import Item		Norms recommended for 1 No. Injection					
		600 mg / 100 ml	300 mg / 50 ml	260 mg / 43.4 ml	150 mg / 25 ml	100 mg / 16.07 ml	30 mg / 5 ml
1. Paclitaxel OR its raw materials as per norms given below on pro rata basis:		630 mg	315 mg	273 mg	157 mg	105 mg	33 mg
2	KOLLIPHOR ELP. Used as excipient.	53 gms	26.5 gms	23.0 gms	13.25 gms	8.851 gms	2.65 gms
3	ETHANOL ABSOLUTE SUITABLE FOR USE AS EXCIPIENT EMPROVE EXP PH EUR, BP,JP,USP. Used as excipient.	39.3 gms	19.65 gms	17.056 gms	9.825 gms	6.563 gms	1.965 gms
4	RUBBER STOPPERS FOR PHARMACEUTICAL ARTICLES USE 20MM TFE 2 1888 GRY SIL LEV3 WESTAR RS. Rubber Stoppers 20mm dia for glass bottles.	Relevant as per packing policy					
5	GLASS BOTTLES ANTIBIOTIQUE 100, CLEAR GLASS TYPE 1, NECK FINISH ISO836220,0. Moulded glass bottle 100ml capacity.						
6	GLASS BOTTLES ANTIBIOTIQUE 50, CLEAR GLASS TYPE 1, NECK FINISH ISO83620200 Moulded glass bottle 50 ml capacity.						
7	20 ML CLEAR TYPE 1 TUBULAR GLASS VIAL, 20MM CRIMP NECK, VC020-20C OR GLASS BOTTLES ANTIBIOTIQUE 50, CLEAR GLASS TYPE 1, NECK FINISH ISO83620200.						
8	6 ML ISO CLEAR TYPE 1 TUBULAR GLASS VIAL 20 MM CRIMP NECK, VCDIN6R. Tubular glass bottles 6 ml capacity.						

Norms for 1 kg export of Paclitaxel

Sl. No.	Import Items	Qty.
1	SILICA GEL. Moisture content: NMT 6%.	20.00 kg
2	CERROUS CHLORIDE ANHYDROUS. Assay: NLT 95%.	0.100 kg
3	2-(PMP)-N-Bz-4-Ph-OXAZOLIDINE CARBOXYLIC ACID. Assay: NLT 98%	1.12 kg
4	TAXUS BACCATTA LEAVES. D/L Ratio: NLT 0.1	1722.00 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.	B- 11
Meeting No.	05/AM20
Date	02.08.2019
Firm's Name	**M/s Fermenta Biotech Ltd, Mumbai**
HQ F. No.	01/82/050/01106/AM10/DES-III
RLA F. No.	09/24/040/00817/AM17
Advance Authorization No. and Date	0310809743 dated 13.12.2016
Subject	**Request of M/s Fermenta Biotech Ltd, Mumbai for revision/correction in adhoc norms fixed against Advance Authorization No. 0310809743 dated 13.12.2016**

Decision: The Committee considered the request of the firm for correction in the description of Export Product in the presence of technical experts and it was decided to amend the description of Export Product to read as **"**CHOLECALCIFEROL (VITAMIN D3) BP/USP/ EP/**PH EUR"**.

Rest of the earlier Minutes would remain unchanged.
RA concerned may take further necessary action as per above decision of NC.

Case No.	B- 12
Meeting No.	05/AM20
Date	02.08.2019
Firm's Name	**M/s Fresenius Kabi Oncology Limited.**
HQ F. No.	01/82/050/00520/AM17/DES-III
RLA F. No.	05/23/040/00038/AM17
Advance Authorization No. and Date	0510398377 dt. 04.05.2016
Subject	**Request of M/s Fresenius Kabi Oncology Limited. correction in the quantity of import items in respect of adhoc norms fixed against Advance Authorization No. 0510398377 dt. 04.05.2016.**

Decision: The Committee considered the request of the firm for revision in adhoc norms in the presence of technical experts and after deliberation, it was decided to revise the adhoc norms as under:

Export Product
Gemcitabine Injections 200mg
Gemcitabine Injections 1gm
Gemcitabine Injections 1.4gm
Gemcitabine Injections 2gm

S.NO.	Import Items	Norms recommended for 1 No. Injection			
		200 mg /vial	1gm /vial	1.4 gm/ vial	2 gm / vial
1	2-Deoxy-2,-difluoro-D-ribofuranose-3,5-dibenzoate-1-methanesulphonate (T-8). White crystalline powder. Assay: NLT 90.0%	1.08 gm	5.40 gm	7.60 gm	10.80 gm
2	N-Acetyl cytosine. White or off white crystalline powder. Assay: NLT 98.0%	0.77 gm	3.84 gm	5.38 gm	7.69 gm
3	VCDIN10R , 10 ml ISO Clear Type 1 Tubular Glass Vial 20 mm crimp neck. Glass Vial , tubular Capacity - 10 ml.	Relevant, As per packing policy.			
4	Rubber Stopper for Pharmaceuticals Use S 87 I Lyotec 4432-50GS3WESTARRS1MPK SP01 OR Rubber Stoppers for Pharmaceutical Use S 87 J 4405-50/GREY EPP RS SIL 1 4A				
5	Glass Bottles Antibiotique 50 ,Clear Glass Type 1 Neck Finish ISO83620200. Moulded Glass Bottle 50 ml Capacity				

RA concerned may take further necessary action as per above decision of NC.

Case No.	B-13
Meeting No.	05/AM20
Date	02.08.2019
Firm's Name	**M/s Fresenius Kabi Oncology Limited.**
HQ F. No.	01/82/050/01419/AM19/DES-III
RLA F. No.	05/23/040/00279/AM19
Advance Authorization No. and Date	0510407939 dt. 28.09.2018
Subject	**Request of M/s Fresenius Kabi Oncology Limited. correction in the quantity of import items in respect of adhoc norms fixed against Advance Authorization No. 0510407939 dt. 28.09.2018.**

Decision: The Committee considered the request of the firm for revision in adhoc norms in the presence of technical experts and after deliberation, it was decided to revise the adhoc norms as under:

Export Product
Gemcitabine Injections 200mg
Gemcitabine Injections 1gm
Gemcitabine Injections 1.4gm
Gemcitabine Injections 2gm

S.NO.	Import Items	Norms recommended for 1 No. Injection			
		200 mg/vial	1gm /vial	1.4 gm/ vial	2 gm / vial
1	2-Deoxy-2,-difluoro-D-ribofuranose-3,5-dibenzoate-1-methanesulphonate (T-8). White crystalline powder. Assay: NLT 90.0%	1.08 gm	5.40 gm	7.60 gm	10.80 gm
2	N-Acetyl cytosine. White or off white crystalline powder. Assay: NLT 98.0%	0.77 gm	3.84 gm	5.38 gm	7.69 gm
3	VCDIN10R , 10 ml ISO Clear Type 1 Tubular Glass Vial 20 mm crimp neck. Glass Vial , tubular Capacity - 10 ml.	Relevant, as per packing policy.			
4	Rubber Stopper for Pharmaceuticals Use S 87 I Lyotec 4432-50GS3WESTARRS1MPK SP01 OR Rubber Stoppers for Pharmaceutical Use S 87 J 4405-50/GREY EPP RS SIL 1 4A				
5	Glass Bottles Antibiotique 50 ,Clear Glass Type 1 Neck Finish ISO83620200. Moulded Glass Bottle 50 ml Capacity				
6	VCT050-20CT-50ml Clear Type 1 Tubular Glass Vial 20 mm crimp neck 68X42.5X1.5MM.				
7	Glass Bottles 01500 30 039 Antibiotique 100 Clear Glass Type 1 Neck Finish ISO836220.0 Pack with 88 Vials.				

RA concerned may take further necessary action as per above decision of NC.

Case No.	B- 14
Meeting No.	05/AM20
Date	02.08.2019
Firm's Name	**M/s FDC Limited**
HQ F. No.	01/82/050/00980/AM16/DES-III
RLA F. No.	03/94/040/00220/AM16
Advance Authorization No. and Date	0310796950 dt. 30.06.2015.
Subject	**Request of M/s FDC Limited. correction in the quantity of import items in respect of adhoc norms fixed against Advance Authorization No. 0310796950 dt. 30.06.2015.**

Decision: The Committee considered the request of firm for issuance of clarification whether export of different vials that is 10 ml packs and 5 ml packs can be accepted towards EO fulfilment for redemption of EO and the Committee after deliberation decided to clarify that "for 5 ml vial, RA may workout wastage on pro-rata basis taking into account following adhoc norms fixed for 10 ml vial:

Export product	Qty.	Sl. No.	Import items	Qty.
Gentamicin Ear/Eye Drops, 0.3% w/v, 10 ml vials	2,50,000 vials	1	Gentamicin Sulphate	5.73 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.	B- 15
Meeting No.	05/AM20
Date	02.08.2019
Firm's Name	**M/s Jubilant Life Sciences Limited.**
HQ F. No.	01/82/050/01291/AM12/DES-III
RLA F. No.	05/23/040/00382/AM12
Advance Authorization No. and Date	0510314518 dt. 13.01.2012
Subject	**Typing error to be rectified in the Minutes of Meeting No. 15/AM19 dated 26.04.2019**

Decision: The Committee considered the request of the firm for following corrections in the Minutes of Meeting No. 15/AM19 dated 26.04.2019 (Case No. B-39):

(i) Firm's name was wrongly mentioned in the Minutes of Meeting No. 15/AM19 dated 26.04.2019 (Case No. B-39) as **M/s. Jubilant Generics Limited.** Accordingly, the firm has requested to correct it to read as **M/s. Jubilant Life Sciences Limited**.

(ii) Licence No. was wrongly mentioned in the subject of the Minutes in the Minutes of Meeting No. 15/AM19 dated 26.04.2019(Case No. B-39) as **0510393616 dated 18.03.2015.** Accordingly, the firm has requested to correct it to read as **0510314518 dated 13.01.2012**.

The Committee after deliberation decided to make following corrections in the Minutes of Meeting No. 15/AM19 dated 26.04.2019 (Case No. B-39) :

(i) Firm's name may be read as M/s Jubilant Life Sciences Limited.
(ii) Licence No. in the subject may be read as 0510314518 dated 13.01.2012.

Rest of the earlier Minutes would remain unchanged.
RA concerned may take further necessary action as per above decision of NC.

Case No.	B- 16
Meeting No.	05/AM20
Date	02.08.2019
Firm's Name	**M/s Jubilant Life Sciences Limited.**
HQ F. No.	01/82/050/02221/AM19/DES-III
RLA F. No.	05/23/040/00302/AM19
Advance Authorization No. and Date	0510409073 dt. 26.12.2018
Subject	**Request of M/s Jubilant Life Sciences Limited. correction in the quantity of import items in respect of adhoc norms fixed against Advance Authorization No. 0510409073 dt. 26.12.2018.**
Decision: Deferred for comments of TE.	

Case No.	B- 17
Meeting No.	05/AM20
Date	02.08.2019
Firm's Name	**M/s Jubilant Life Sciences Limited.**
HQ F. No.	01/82/050/00431/AM17/DES-III
RLA F. No.	05/23/040/00172/AM17
Advance Authorization No. and Date	0510398972 dt. 04.07.2016
Subject	**Typing error to be rectified in the Minutes of Meeting No. 15/AM19 dated 26.04.2019**

Decision: The Committee considered the request of the firm for following corrections in the Minutes of Meeting No. 15/AM19 dated 26.04.2019 (Case No. B-38):

(i) Firm's name was wrongly mentioned in the Minutes of Meeting No. 15/AM19 dated 26.04.2019 (Case No. B-38) as **M/s. Jubilant Generics Limited.** Accordingly, the firm has requested to correct it to read as **M/s. Jubilant Life Sciences Limited**.

(ii) Licence No. was wrongly mentioned in the subject of the Minutes in the Minutes of Meeting No. 15/AM19 dated 26.04.2019(Case No. B-38) as **0510393616 dated 18.03.2015.** Accordingly, the firm has requested to correct it to read as **0510398972 dated 04.07.2016**.

(iii) Correction in the description of Import Item No. 3.

The Committee after deliberation decided to make following corrections in the Minutes of Meeting No. 15/AM19 dated 26.04.2019 (Case No. B-38) :

(i) Firm's name may be read as **M/s Jubilant Life Sciences Limited**.
(ii) Licence No. in the subject may be read as **0510398972 dated 04.07.2016**.
(iii) Description of Import Item No. 3 may be amended to read as **Catalyst (CP7191) (Alumino Silicate Catalyst)**.

Rest of the earlier Minutes would remain unchanged.
RA concerned may take further necessary action as per above decision of NC.

Case No.	B- 18
Meeting No.	05/AM20
Date	02.08.2019
Firm's Name	**M/s J.B. Khokhani & CO.**
HQ F. No.	01/82/050/00786/AM19/DES-III
RLA F. No.	03/94/040/01085/AM18
Advance Authorization No. and Date	0310820175 dt. 28.03.2018
Subject	**Request of M/s J.B. Khokhani & CO. correction in the quantity of import items in respect of adhoc norms fixed against Advance Authorization No. 0310820175 dt. 28.03.2018.**

Decision: The Committee considered the request of the firm for enhancement in the quantity of import item No. 1 - Erythromycin Thiocyanate (on 100% Activity Basis) and correction in the unit of measurement of Import Item No. 2 - Isopropanol in the presence of technical experts.

The Committee after deliberation took following decisions:

(i) The quantity of import item No. 1 - Erythromycin Thiocyanate (on 100% Activity Basis) may not be enhanced and

(ii) The quantity of import item No. 2 – Isopropanol may be corrected to read as 0.78 Litre.

Rest of the earlier Minutes would remain unchanged.
RA concerned may take further necessary action as per above decision of NC.

Case No.	B- 19
Meeting No.	05/AM20
Date	02.08.2019
Firm's Name	**M/s Kopalle Pharma Chemicals Pvt. Ltd.**
HQ F. No.	01/82/050/00450/AM19/DES-III
RLA F. No.	09/24/040/00456/AM18
Advance Authorization No. and Date	0910065827 dt. 03.01.2018
Subject	**Request of M/s Kopalle Pharma Chemicals Pvt. Ltd. correction in the quantity of import items in respect of adhoc norms fixed against Advance Authorization No. 0910065827 dt. 03.01.2018.**

Decision: The Committee considered the request of the firm for correction in the description of Export Product in the presence of technical experts and it was decided to amend the description of Export Product to read as **"AMLODIPINE BESYLATE"**.

Rest of the earlier Minutes would remain unchanged.
RA concerned may take further necessary action as per above decision of NC.

Case No.	B- 20
Meeting No.	05/AM20
Date	02.08.2019
Firm's Name	**M/s Lupin Limited.**
HQ F. No.	01/82/050/00610/AM19/DES-III
RLA F. No.	03/95/040/00928/AM18
Advance Authorization No. and Date	0310821182 dt. 23.05.2018
Subject	**Request of M/s Lupin Limited. correction in the quantity of import items in respect of adhoc norms fixed against Advance Authorization No. 0310821182 dt. 23.05.2018.**

Decision: The Committee considered the request of the firm for correction in the Unit of Measurement of Import Item No. 1- Sodium Rifa S in the presence of technical experts and after deliberation, it was decided to revise the quantity of Import Item No. 1 - Sodium Rifa S as under:

Import Item No. 1	**Qty.**	
	From	**To**
Sodium Rifa S	**30844.800 kg**	**30844.800 kg Activity**

Rest of the earlier Minutes would remain unchanged.
RA concerned may take further necessary action as per above decision of NC.

Case No.	B- 21
Meeting No.	05/AM20
Date	02.08.2019
Firm's Name	**M/s Lupin Limited.**
HQ F. No.	01/82/050/00681/AM18 /DES-III
RLA F. No.	03/95/040/00341/AM18
Advance Authorization No. and Date	0310815236 dt. 18.08.2017
Subject	**Request of M/s Lupin Limited. correction in the quantity of import items in respect of adhoc norms fixed against Advance Authorization No. 0310815236 dt. 18.08.2017**

Decision: The Committee considered the request of the firm for revision in adhoc norms in the presence of technical experts and after deliberation, it was decided to revise the adhoc norms as under:

EXPORT PRODUCT	QTY.	Sl. No.	IMPORT ITEMS	QTY.
RIFAMPICIN 150MG TABS + ISONIAZID 75MG TABS (NET WT : 15750 KGS, WT. OF DRUG : 16065.00 KGS)	70000000.000 Number	1	SODIUM RIFA S	10281.600 kg Activity
		2	CHLOROFORM	7079.310 kg
		3	ACETIC ACID	1713.600 kg
		4	PIPERAZINE ANHYDROUS	1285.200 kg
		5	METHYLENE CHLORIDE	9992.430 kg
		6	ISOPROPYL ALCOHOL	5462.100 kg
		7	DIMETHYL FORMAMIDE	8032.500 kg
		8	TERTIARY BUTYL AMINE	1606.500 kg
		9	ACETONE	6104.700 kg
		10	ISONIAZID	5355.000 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.	B- 22
Meeting No.	05/AM20
Date	02.08.2019
Firm's Name	**M/s Lee Pharma Limited.**
HQ F. No.	01/82/050/01203/AM16/DES-III
RLA F. No.	09/24/040/00360/AM16
Advance Authorization No. and Date	0910062631 dt. 18.09.2015
Subject	**Request of M/s Lee Pharma Limited. For revision / correction in respect of adhoc norms fixed against Advance Authorization No. 0910062631 dt. 18.09.2015.**

Decision: The Committee considered the request of the firm for revision in adhoc norms in the presence of technical experts and after deliberation, it was decided to revise the description of Import Items as under:

Import Item No.	**Description of Import Item**	
	From	**To**
1	R)-3-(Carbamoylmethyl)-5-Methylhexanoic Acid	(R)-3-(2-AMINO-2-OXOETHYL)-5-METHYLHEXANOIC ACID
2	Isobutanol	ISO PROPYL ALCOHOL

RA concerned may take further necessary action as per above decision of NC.

Case No.	B- 23
Meeting No.	05/AM20
Date	02.08.2019
Firm's Name	**M/s Mylan Laboratories Limited, Hyderabad (Formerly known as M/s Matrix Laboratories Ltd, Hyderabad)**
HQ F. No.	01/82/050/00712/AM10/DES-III
RLA F. No.	09/24/040/00130/AM10
Advance Authorization No. and Date	0910038699 dated 24.07.2009
Subject	**Request of M/s Mylan Laboratories Limited, Hyderabad (Formerly known as M/s Matrix Laboratories Ltd, Hyderabad) for revision/correction in adhoc norms fixed against Advance Authorization No. 0910038699 dated 24.07.2009**

Decision: The Committee considered the request of the firm for enhancement of norms in the presence of technical experts and it was noted the norms given by the Committee were appropriate and therefore there is no need to enhance the quantity of import item. Hence, it was decided to **reject** the request of firm maintaining the status quo.

RA concerned may take appropriate action as per the decision of Norms Committee.

Case No.	B- 24
Meeting No.	05/AM20
Date	02.08.2019
Firm's Name	**M/s Malladi Drugs & Pharmaceuticals Limited**
HQ F. No.	01/82/162/00010/AM19/DES-III
Subject	**Request of M/s Malladi Drugs & Pharmaceuticals Limited. (SION Amendment) correction in the quantity of import items in respect of adhoc norms fixed**

Decision: The Committee considered the request of the firm for amendment in the description of Export Product of SION A-3551 in the presence of technical experts and after deliberation it was decided to call for following information:

"Production Consumption Data for the last five years duly certified by Central Taxes & GST Authorities.

Case is Deferred.

Case No.	B- 25
Meeting No.	05/AM20
Date	02.08.2019
Firm's Name	**M/s NOCIL Ltd., Mumbai**
HQ F. No.	01/82/050/00059/AM18/DES-III
RLA F. No.	03/95/040/00861/AM17
Advance Authorization No. and Date	**0310811898 dated 17.03.2017**
Subject	**Request of M/s NOCIL Limited, Mumbai for revision/correction in adhoc norms fixed against Advance Authorization No. 0310811898 dated 17.03.2017**

Decision: The Committee considered the request of the firm for correction in the quantity of import item No. 3 in the presence of technical experts and after deliberation, it was decided to revise the quantity of Import Item No. 3 as under:

Import Item No. 3	**Qty.**	
	From	**To**
CAUSTIC POTASH FLAKES (Potassium Hydroxide) (KOH)	0.020 kg	0.233 kg

Rest of the earlier Minutes would remain unchanged.
RA concerned may take further necessary action as per above decision of NC.

Case No.	B- 26
Meeting No.	05/AM20
Date	02.08.2019
Firm's Name	**M/s Sentiss Pharma Pvt. Ltd.**
HQ F. No.	01/82/050/00616/AM17/DES-III
RLA F. No.	05/24/040/00624/AM16
Advance Authorization No. and Date	0510398507 dt. 17.05.2016
Subject	**Request of M/s Sentiss Pharma Pvt. Ltd. correction in the quantity of import items in respect of adhoc norms fixed against Advance Authorization No. 0510398507 dt. 17.05.2016.**

Decision: The Committee considered the request of the firm for revision in adhoc norms in the presence of technical experts and after deliberation, it was decided to revise the adhoc norms as under:

EXPORT PRODUCT	QTY.	Sl. No.	IMPORT ITEMS	QTY.
OFTAHIST (Olopatadine Eye Solution 0.1% vial of 5ml) (Net content of Bulk Drug = 83.250 Gms)	1 No. Pack	1	Olopatadine HCL	5.65 mg / 5 ml vial
Visallergol Eye Drops 0.2%, 2.5ml (Net content of bulk drug Olopatadine HCL = 86.391gms)	1 No. Pack	2	Olopatadine HCL	5.65 mg / 2.5 ml vial

RA concerned may take further necessary action as per above decision of NC.

Case No.	B- 27
Meeting No.	05/AM20
Date	02.08.2019
Firm's Name	**M/s SMB Corporation of India, Mumbai**
HQ F. No.	01/82/050/01605/AM16/DES-III
RLA F. No.	03/95/040/00738/AM16
Advance Authorization No. and Date	0310801409 dt. 30.12.2015
Subject	**Request of M/s SMB Corporation of India, Mumbai for correction in the adhoc norms fixed against Advance Authorization No. 0310801409 dt. 30.12.2015**

Decision: The Committee considered the request of the firm for revision in adhoc norms in the presence of technical experts and after deliberation, it was decided to revise the adhoc norms as under:

Export product	**Qty.**	**Sl. No.**	**Import items**	**Qty.**
INTRAUTERINE CONTRACEPTIVE DEVICE COPPER T 380A	1 Number	1	COPPER WIRE (OF HIGH CONDUCTIVITY 99.99% PURE COPPER)	0.0002 kg
		2	HDPE GRANULES	0.00099 kg
		3	POUCHES (MADE OF COATED PAPER LAMINATE WITH POLYESTER/POLYETHELENE POUCHES)	Net + 10%
		4	COPPER TUBING (OF HIGH CONDUCTIVITY 99.99% PURE COPPER)	0.0001656 kg
		5	POLYPROPYLENE GRANULES (GAMMA RADIATION STABILISED POLYPROPYLENE)	0.00165 kg
		6	COMPOUND OF LDPE RESIN AND BARIUM SULPHATE (GRANULES)	0.00049 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.	B- 28
Meeting No.	05/AM20
Date	02.08.2019
Firm's Name	**M/s Shree Ganesh Remedies Limited, Vadodara**
HQ F. No.	01/82/050/00705/AM16/DES-III
RLA F. No.	34/24/040/00024/AM16
Advance Authorization No. and Date	3410041261 dated 28.05.2015
Subject	**Request of M/s Shree Ganesh Remedies Limited, Vadodara for enhancement in the quantity of import item in respect of adhoc norms fixed against Advance Authorization No. 3410041261 dated 28.05.2015**

Decision: The Committee considered the request of the firm for enhancement in the quantity of import item in the presence of technical experts and after deliberation, it was decided to revise the quantity of Import Item as under:

Import Item	**Qty.**	
	From	**To**
1-Bromo-3-Chloro Propane	**0.684 kg**	**0.720 kg**

Rest of the earlier Minutes would remain unchanged.
RA concerned may take further necessary action as per above decision of NC.

Case No.	B- 29
Meeting No.	05/AM20
Date	02.08.2019
Firm's Name	**M/s Sunshield Chemicals Ltd.**
HQ F. No.	01/82/050/00062/AM18/DES-III
RLA F. No.	03/95/040/00964/AM17
Advance Authorization No. and Date	0310811691 dt. 08.03.2017
Subject	**Request of M/s Sunshield Chemicals Ltd. correction in the quantity of import items in respect of adhoc norms fixed against Advance Authorization No. 0310811691 dt. 08.03.2017.**

Decision: The Committee considered the request of the firm for correction in the Unit of Measurement of Export Product in the presence of technical experts and after deliberation, it was decided to revise the quantity of Export Product as under:

Import Item	**Qty.**	
	From	**To**
CDPA (CUMYLATED DI PHENYL AMINE)	**1 Litre**	**1 kg**

Rest of the earlier Minutes would remain unchanged.
RA concerned may take further necessary action as per above decision of NC.

Case No.	B- 30
Meeting No.	05/AM20
Date	02.08.2019
Firm's Name	**M/s Supriya Lifescience Ltd., Mumbai**
HQ F. No.	01/ 82/162/00044/AM16/DES-III 01/ 82/162/00045/AM16/DES-III 01/ 82/162/00046/AM16/DES-III 01/ 82/162/00047/AM16/DES-III
RLA F. No.	03/95/040/01085/AM15 03/95/040/00988/AM15 03/95/040/00815/AM15 03/95/040/00801/AM15
Subject	**Request of M/s Supriya Life Sciences Ltd, Mumbai for revision/correction in respect of adhoc norms fixed under Para 4.4.2 of HBO Vol. I**
Decision: The Committee considered the request of the firm for correction in the description of Export Product in the presence of technical experts and after deliberation, it was decided to amend the description of Export Product to read as **"Methyl Cobalamin JP (Mecobalamin)"** Rest of the earlier Minutes would remain unchanged. RA concerned may take further necessary action as per above decision of NC.	

Case No.	B- 31
Meeting No.	05/AM20
Date	02.08.2019
Firm's Name	**M/s Unitech International Ltd, Mumbai**
HQ F. No.	01/82/050/01121/AM19/DES-III 01/82/050/01139/AM19/DES-III 01/82/050/01109/AM19/DES-III 01/82/050/01136/AM19/DES-III
RLA F. No.	03/95/040/00155/AM19 03/95/040/00236/AM19 03/95/040/00449/AM19 03/95/040/00722/AM19
Advance Authorization No. and Date	0310821282 dated 29.05.2018 0310822254 dated 11.07.2018 0310823340 dated 28.08.2018 0310824473 dated 16.10.2018
Subject	**Request of M/s Unitech International Ltd, Mumbai for revision/correction in adhoc norms fixed against Advance Authorization No. 0310821282 dated 29.05.2018, 0310822254 dated 11.07.2018, 0310823340 dated 28.08.2018 and 0310824473 dated 16.10.2018**
Decision: The Committee considered the request of the firm for deletion of net content in the description of Export Product in the presence of technical experts and after deliberation, it was decided to amend the description of Export Product to read as **"Esters of Methacrylic Acid - Crude Methyl Methacrylate Monomer"** . Rest of the earlier Minutes would remain unchanged. RA concerned may take further necessary action as per above decision of NC.	

Case No.	B- 32
Meeting No.	05/AM20
Date	02.08.2019
Firm's Name	**M/s Unitech International Ltd.**
HQ F. No.	01/82/050/01132/AM19/DES-III
RLA F. No.	03/95/040/00031/AM19
Advance Authorization No. and Date	0310821095 dt. 18.05.2018
Subject	**Request of M/s Unitech International Ltd. correction in the quantity of import items in respect of adhoc norms fixed against Advance Authorization No. 0310821095 dt. 18.05.2018.**

Decision: The Committee considered the request of the firm for deletion of net content in the description of Export Product in the presence of technical experts and after deliberation, it was decided to amend the description of Export Product to read as **"Esters of Methacrylic Acid - Regenerated Methyl Methacrylate Monomer (Purity Less than 99%)**."

Rest of the earlier Minutes would remain unchanged.
RA concerned may take further necessary action as per above decision of NC.

Case No.	B- 33
Meeting No.	05/AM20
Date	02.08.2019
Firm's Name	**M/s Yasho Industries Ltd, Mumbai**
HQ F. No.	01/ 82/050/01648/AM19/DES-III 01/ 82/050/01613/AM16/DES-III 01/ 82/050/01616/AM19/DES-III
RLA F. No.	03/95/040/00655/AM19 03/95/040/00659/AM19 03/95/040/00662/AM19
Advance Authorization No. and Date	0310824061 dated 28.09.2018 0310824062 dated 28.09.2018 0310824104 dated 01.10.2018
Subject	**Request of M/s Yasho Industries Ltd, Mumbai for allowing Ascorbic Acid in respect of adhoc norms fixed against Advance Authorization No. 0310824061 dated 28.09.2018, No. 0310824062 dated 28.09.2018and No.0310824104 dated 01.10.2018**

Decision: The Committee noted that earlier in the above mentioned three authorisations, the Committee in its Meeting No. 15/82-ALC-4/2018 dated 22.03.2019, while ratifying the ad-hoc norms under Para 4.07 of HBP, had disallowed the import of 'Ascorbic Acid' as one of the import items required for the production of 'Ascorbyl Palmitate'. Against this decision, the party had submitted the review petition which was considered by the Committee in the present Meeting. The representatives of the party appeared before the Committee and requested for review of the earlier decision of the Committee on the ground that the item 'Ascorbic Acid' is also required for the production of their export product 'Ascorbyl Palmitate' and the same was also allowed by the RA while issuing the Advance Authorisation.

The Committee considered the matter and drew the attention of the representatives of party to para 4.11 (A) (ix) of the FTP 2015-20 according to which Vitamins except for use in pharmaceutical industry are ineligible for import on self- declaration basis under para 4.07 of the FTP and explained that since their export product 'Ascorbyl Palmitate' was found to be not a pharmaceutical product but a food additive, import item 'Ascorbic Acid' was disallowed as one of the inputs in respect of the above mentioned three authorisations. The Committee, therefore, maintained its earlier decision of disallowing import item 'Ascorbic Acid' in respect of the above mentioned three authorisations.

Meeting ended with thanks to Chair.

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